# PARLIAMENTARY DEBATES

# (Part II—Proceedings other than Questions and Answers) OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 14th May, 1953

The House met at a Quarter Past
Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-27 A.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Delhi Road Transport Authority (Amendment) Bill, 1953, which has been passed by the Council of States at its sitting held on the 13th May, 1953".

DELHI ROAD TRANSPORT AUTHORITY (AMENDMENT) BILL

Secretary: l beg to lay on the Table the Delhi Road Transport Authority (Amendment) Bill, 1953, as passed by the Council of States.

PAPERS LAID ON THE TABLE

NOTIFICATION TO ACCIDENTS IN CHAM-PION REEF GOLD MINES ETC.

The Minister of Labour (Shri V. V. Giri): I beg to lay on the Table a 192 PSD

copy of the Ministry of Labour Notification No. M-45(7)/52, dated the 5th

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May, 1953, containing the Report of the Court of Enquiry appointed to investigate the causes of the accidents in the Champion Reef Gold Mines on the 19th April and 30th June, 1952 and in the Ooregaum Gold Mine on the 19th August, 1952, in pursuance of the undertaking given on the 4th August, 1952. [Placed in Library. See No. IV. R. 55a (1).]

STATEMENT SHOWING EXTENT OF SCAR-CITY CONDITIONS

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the Table copies of fortnightly statements showing the extent of scarcity conditions prevailing in various parts of the country and the measures taken to relieve distress, in pursuance of the undertaking given in reply to supplementaries to Starred Question No. 138, asked on the 18th February, 1953. [See Appendix XIV, annexure 6.]

#### ESTATE DUTY BILL-contd.

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion:

"That the Bill to provide for the levy and collection of an estate duty, as reported by the Select Committee, be taken into consideration."

Shri Venkataraman (Tanjore): I fully support the report of the Select Committee, not because we think that the Bill goes as far as some of us on this side or on the other side may wish, but because it represents a very fair measure of compromise between the various sections represented in this House reflecting the electorate.

The first thing that this Bill has sought to do is to bring about a sort of equality in the distribution of

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wealth. I agree that it has not set it as its objective to bring about an egalitarian society, but what it has endeavoured to do is to reduce the great inequalities that have been perpetuated by the various systems of inheritance prevalent in this country so far. The Bill proceeds on the footing that perpetuation of property for an indefinite length of time should as far as possible be curtailed, and for that purpose it has levied a duty on the accumulated property of the person after his death.

Shri Gidwani (Thana): Sir, we are not able to follow. There is too much noise.

Mr. Deputy-Speaker: Hon. Members who do not want to sit here may kindly go out without making noise.

An Hon. Member: There will be no quorum then!

Shri Venkataraman: This measure is commended by economists all the world over as the most ideal method of taxation. It falls between two stools, literally. The man is dead and therefore he does not bear the burden of the tax. The person who inherits has not come into possession and therefore he loses nothing of that which he does not possess. Therefore it is really an ideal kind of tax that can be levied. (Dr. P. S. Deshmukh: At the psychological moment!) And it is levied, as my hon. friend Dr. Deshmukh says, at the psychological moment, that is at the time of expectation of inheritance.

The first criticism that is levelled against the levy of an estate duty is that it does not take into account the several kinds of heirs who inherit pro-perty, namely the nearness of the heirs as compared with the remoteness of the heirs, and also the amount of the property inherited by the indi-vidual. Death duty, all over the world, consists of three parts; one, estate duty on the amount of property left by the deceased, secondly, a succession duty depending on the amount of inheritance which each individual gets and thirdly a legacy duty which is based on the nearness of the heirs and also on the expectancy of getting a legacy. For instance, if an utter stranger is bequeathed by a person of a large amount of legacy, it is an elementary principle of pubic finance that he has got greater capacity to bear the burden of tax than a person who is a near heir. For instance the is a near heir. For instance the burden of taxation on a distant nephew or cousin can be greater than on a person who is, say, the son but all these three taxes cumulated together all form the duties in other countries. We find there is opposition to the exemption limit fixed in the Bill, to all the exemptions so far granted and there is a great demand from a section of the House for increasing the exemption. It is very difficult to convince this House and the country that the time is ripe now to introduce all the three taxes at the same time. It is not possible now to have a succession duty, to have a legacy duty and an estate duty, all together at the same time. The country is not prepared for it. Therefore, of all the three duties, the estate duty which is most easily administered and which is assessed far more easily than the other two duties has been accepted as the basis for taxation in our country. People who complain that the amount of inheritance which is taken by a person is not taken into account for the purpose of levying a duty really ask for more than what is now proposed by the House. They cannot escape by saying that you have not introduced a succession duty and therefore estate duty is bad. On the contrary, the arguments lead to the conclusion that you must not only levy an estate duty but you must also levy a succession duty and possibly a legacy duty.

The criticism that has been made by some of the Members of the Select Committee in their dissenting minutes is really beside the point because they want to show that a succession duty is not levied in this country and therefore estate duty should not be levied. The history of the estate duties all over the world will clearly show that a succession duty and a legacy duty are levied in addition to the estate duty and not in substitution of the other. There is no point at all in the criticism that we must have a succession duty and not an estate duty.

Then I ask this House how far is it just and equitable that the property which a person inherits to the accumulation of which he has not contributed anything should be allowed to be taken by him without any tax. You all know the famous Italian Economist Rignano who said that no property should survive for more than three generations. He said that at the end of the first generation, one third of it should go as tax to the State at the end of the second generation, one third should go and at the end of the third should go and at the end of the third generation, the entire property should go to the State. This is also based on something like our own Hindu philosophy. The right to property under Hindu law is based upon the oblations that one offer to the progenitors and nobody offers

oblations for more than three generations. Therefore, in order to prevent the perpetuation of property in the families, the levy of an estate duty is the most equitable and just and proper way of taxation.

Shri Velayudhan (Quilon cum Marelikkara—Reserved—Sch. Caste): There is a lot of noise in the House. We cannot hear.

Mr. Deputy-Speaker: Hon. Members may kindly sit with patience.

Shri Venkataraman: The next question is what should be the exemption limit? Some of the friends have said that the proper exemption limit should be Rs. 25,000/- and they compare the estate duty laws in England which provide for an exemption of about £2000. There are others who refer to the law of the United States of America and say that the exemption limit should be 100,000 dollars, i.e. to say, as much as Rs. 5 lakhs. It is no use referring to the exemption limit in other countries. The exemption limit of each country is based on the economic standard of life and the relative position of the people in that country and not on a comparison with what obtains in other countries. It is therefore in the wisdom of the Select Committee that they decided that Rs. 50,000/- should be a fair and equitable exemption so far as India is concerned. There are others who wanted a lakh of rupees as exemption and they argue that in this country, the middle class would be ruined by this taxation. I want to ask this House what exactly is meant by the middle class? is no definition for this term middle class known to anybody in the whole world. A middle class man in India is different from a middle class man in Europe and in the U.S.A. To decide what is a middle class depends upon the general economic well being of the country and in our view, the middle class in India is certainly a person who does not own anything like one lakh rupees. A man who owns property worth one lakh rupees in this country is certainly on the richer side rather than on the lower side. Therefore, the sum of Rs. 50,000/- which has been accepted by the Select Committee is a most reasonable figure which is consistent with the standard of living and economic conditions in this country. People who seek to raise the exemption limit to Rs. one lakh really want that the richer class of people should be exempted. They want that the should be leviable only on very few persons.

The next question is, after having fixed this exemption, what are the

differences between the several systems of Hindu inheritance in this country, the Hindu system of joint family, the Dayabhaga school and the Mitakshara school. Great stress was made by some people that in the case of Dayabhaga family, the tax would fall heavily on them while in the case of a Mitakshara family, the tax would not fall so heavi-ly. Let us examine this position. If you take a family unit consisting of a father and three sons, in the Hindu joint family and in the Mitakshara schools, whenever a junior member dies, provided he is over 18 years of age, the tax is payable by the member of the joint Hindu family. If you take corresponding instance of a Dayabhaga family consisting of a father and three sons, you will see that if a junior member dies, they need not pay any tax under this law. Now people who say that the Dayabhaga family is hit harder will ponder over this issue. In the case of a Mitakshara family, issue. while a junior member dies, tax is leviable. In the case of a Dayabhaga family, tax is not leviable when such a member dies. It may be asked, is it not reasonable to expect that the senior member should die earlier and there will be more cases of death of the head of the family rather than of junior members. It is very difficult to postulate how death visits people. But, if you take a generation, say 30 years, and then take the number of deaths both in a Dayabhaga family and in a Mitakshara family, you would find the same ratio, because they are more as same ratio, because they are more or less in the same class of people. The number of deaths of junior and senior members in a Hindu Dayabhaga family as well as in a Hindu Mitakshara family would be more or less alike.

Shri C. D. Pande (Naini Tal Distt. cum Almora Distt .- South West cum Bareilly Distt.-North): May I point out that there will be no death duty on deaths below 18 years even in a Mitakshara family?

Shri Venkataraman: That is what I said even in the beginning.

Shri Heda (Nizamabad): You said junior member.

Venkataraman: Except manager, all other members are junior members. I talked in the language of law and I am afraid it has not been properly understood. A junior member does not mean a minor member. They have misunderstood the expression junior member for a minor member.

Shri Heda: You could have said coparcener.

Shri Venkataraman: A junior member is a person who is not the head of the family, who is not the manager. The

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point I was driving at is this. The Dayabhaga family is not hard hit and is not differentiated; in fact, it is in no worse or disadvantageous position than a Mitakshara family.

Dr. M. M. Das (Burdwan-Reserved -Sch. Castes): No.

Shri Venkataraman: A mere 'No' will not carry conviction to this House. You must be able to show why it is no. The time will come when my hon. friend Dr. M. M. Das will be able to advance much better arguments than I can to convince this House that the burden is heavier on the Dayabhaga family. But, nobody can really answer this particular question namely where a junior member in the Dayabhaga family dies, no tax is paid whereas in the same circumstances, when a junior member in a Mitakshara family dies. he pays tax under this Bill

I will now proceed to the next ques-tion, namely exemptions The exempt-ions granted under this Act are very liberal. The Finance Minister detailed all the ten cases of exemptions and said that it came to Rs. 16,500. I think he was very charitable to the parents who did not get daughters. If you take the average number of daughters for whom provision is made at two. even then. the amount of exemptions would come to nearly Rs. 21,000. excluding such things like books not for sale, wearing apparel, insurance for death duties which are assigned to Government and so on. Therefore, the exemptions are really very large. You cannot add to these exemptions at all. If you add to these exemptions, you are defeating one other clause in the Bill, the clause which deals with exemption limit of Rs. 50,000 for a Mitakshara family and Rs. 75,000 for a Dayabhaga family. Therefore, that object must be clearly maintained in our view. Do you want a higher exemption or a lower exemption? Do you want to increase the exemption from Rs. 50,000 to one lakh or do you not want it. If you want that the exemption should be raised. there is no use going on increasing the exemption granted under clause 32. You must ask for an increased exemption under clause 34. It was suggested in the Select Committee at one stage that there should be no exemptions under clause 32 and the limit under clause 34 may be raised. But, people were not willing to accept that proposition because they wanted that the sentiments of the people should be satisfied in regard to personal effects. household furniture, chattel, gifts to poor relations or servants and so on, You cannot have it both ways. Unless you say that this Bill should be made

so ineffective that only people having property worth more than 5 lakhs should be held liable to pay the tax. you cannot go on increasing the ex-emptions. If you really want that an upper middle class man, who is over a certain level of competence, who has property of over Rs. 50,000 should pay the tax, any further demand to increase the exemptions granted under clause 32 would only defeat the purpose for which this Bill is brought.

Estate Duty Bill

While dealing with clause 32, I may also deal with another subject. An appeal is made to the sentiment of the people saying that the residential house should also be exempted from the death duties. The residential house may be worth from Rs. 500 to 5 lakhs or 50 lakhs. It may be worth crores in the case of princes. If you say merely that the residential house should be exempted, then, it means you are giv-ing the benefit to the richest class of persons whom it is your intention to tax. You are trying to placate that very class of persons who are intended to be roped in, in this Bill. I do not see any justification for excluding residential house. On the other hand, if you want that the residential house should be included under clause 32, you can reduce the exemption limit under clause 34. Let us reduce the exemption of property under clause 34 to say, Rs. 30,000 and then allow the residential house of the value of not more than say, 10,000 rupees. But, you cannot have the same exemption under clause 34, namely Rs. 50,000, and then ask for exemption of the residential house, of whatever value it may be, under clause 32. I am strongly against the exemption of the residential house unless the House is prepared to accept that the exemption under clause 34 is reduced correspondingly. Residential house is only a cloak to get more concessions out of this Bill, which, according to me, is already very much watered down.

Now, I come to aggregation. So far as aggregation of tax is concerned, it has followed a very salutary rule that all these exemptions under clause 32 will be taken into account only for the purpose of determining the rate of tax, but will be excluded for the purpose of levying the tax. The principle is very sound and has been accepted in the case of the Income-tax Act also. There is nothing new in saying that the exempted categories of property will be taken into account for the pur-pose of computing the rate, but will not be taken into account for the purpose of assessing and levying a tax on that property. Yesterday, Mr. Vallat-haras made a point that if a person is

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owning property of the value of Rs. 49,999 he will not be liable to pay the the tax, but if he owns property of value of Rs. 50,001, he will immediately become liable to pay the tax. Vallatharas, I am afraid, did understand the scope of this Bill, clause 34 of our Bill says that it shall not be taken into account for the purpose of levying the tax. That is to say, this Rs. 50,000, which is the exempted amount, will be totally excluded for the purpose of computation of and the tax will be levied in the instance cited by Mr. Vallatharas, on I rupee and not Rs. 50,001. The difference between the slab system and the step system has got to be understood. If we had followed the step system, then, the tax would have been payable on Rs. 50,001. But, we have adopted the slab system by which only that amount which is over and above the exempted limit will become liable for the tax. That is a very salutary princi-

Then, there is another matter about Agricultural agricultural property. property has got to be treated slightly differently from other property partly because it is difficult to sell it, partly because of difficulty of market. and also because our country is largely agricultural. For this purpose it was suggested that exemption limit, so far as agricultural property is concerned. should be raised to higher than what it is now under the Bill. There are two ways of solving the problem. It may be that the exemption limit may be raised so far as agricultural property is concerned, or it can be that the rate of duty on agricultural property can be less than on other property. In this connection, I would appeal to the hon. Minister that when he introduces the Bill levying taxes, he may adopt the other principle, viz., of levying a lower rate of tax so far as agricultural property is concerned, and the exemption limit may be retained as it is.

Dr. M. M. Das: Why should there be any difference?

Shri Venkataraman: The difference is because of the character of the country. A large number of people are living on agriculture. There is difficulty in finding a market for agricultural property and the difficulty of the agriculturists pure and simple being able to find the money as other people engaged in business are able to do. That is the real basis.

Dr. M. M. Das: What is the percentage of the peasants who will own that amount of agricultural land as will be charged for taxes? There will be very few.

Shri Venkataraman: It differs from place to place. In the district from which I come quite a large number of people own very large properties in agriculture.

Shri C. D. Pande: And that is why he is against them?

Shri Venkataraman: And my friend Mr. Pande comments that is why I am against them.

These are the main provisions the Bill about which an ordinary citizen is concerned. You may ask why are there so many other Clauses, 62 Clauses in this Bill running over several complicated sentences of very difficult construction? It is because the human ingenuity tries to defeat any provision of law. If you look at the Clauses in the Bill, the relevant portions which concern a citizen in this country are very simple: the exemption under Clause 34, exemptions under Clause 32, and then the provisions relating to the levy of tax and the collection of the tax. That is all. But then we have to bring the other Clauses in the Bill in order to prevent evasion of the law. Human ingenuity always attempts to defeat the purpose of the law by various subterfuges allowed under the law of the land.

Now, take for instance a man who thinks he must evade the tax. He can give away a large portion of his property as gift, or he may create a sort of public company so that the tax may not be paid by the public company; or he may create a Trust, private as well as public, either reserving for himself or to the members of his family large benefits. It is to prevent the evasion in these several ways that very complicated Clauses have been introduced. In the case of gifts, no gift which has been made less than two years before the death would be exempt from tax, and this is a salutary principle because nobody can anticipate that he would die two years hence. And then, two years is quite a long period to prevent people from making bogus gifts also. Suppose they survive after these two years for a period of 20 years, they would have lost the property. Therefore, gifts which are not genuine will not be made by reason of this rule.

Take again the case of the controlled company. That prevents evasion of the tax by creation of a public company having all the controlling interests in one person, and then making a show or a legal fiction of the existence of a company. So, the Clause relating to controlled companies has been introduced largely as a method

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of preventing evasion. That is all. The Clauses there are only to prevent the evasion and all the disputes which are likely to arise will be between the tax gatherer on the one side and the tax evader or dodger on the other.
And Clauses 10 to nearly 30 will provide a fairly good hunting field for lawyers when the cases come up before the Courts. As it is these Clauses are not intended to supplement the legislation, but merely to prevent evasion of the tax by anybody who wishes to dodge.

Then, a claim is made in regard to insurance. They said that the amount which is invested in insurance should be exempted. Evidence was also led in the Select Committee that the amount of money invested in insurance should be exempted from the levy of death duty. I asked them what is the principle behind it. If the amount of money invested in insurance is irrevocably assigned to some other person two assigned to some other person two years before the death of the person, then it becomes a valid gift as the Bill now exists, not if the person continues to have an interest in the life insurance policy. As we all know, in the case of an endowment policy, the person gets the money if he survives the period fixed, but if he dies, it goes to the person nominated by him in the policy of insurance. Therefore, so long as the rest is reserved by the perlong as the rest is reserved by the person in himself in an insurance policy, it cannot be treated differently from another property. Now, if you want to exclude insurance property, you must make it very clear that it must come within the Clause relating to gifts, that it should have been made over totally, unreservedly, to some other person two years before the death of the individual.

There may be some honest difference of opinion on some of these matters. I shall proceed to deal with them. One is whether the Central Board of Revenue should be the appellate authority or whether you should have a separate Appellate Tribunal for this purpose. On this question, it is not possible for anybody to be do-gmatic. The utility of an Appellate Tribunal for the purpose of deciding questions of law is very great, very high, but where the question is only one relating to the valuation of pro-perty, where the question is not likely to be very much as to the interpretation of law so much as the valuation of the property, certainly the Central Board of Revenue can be expected to be, and it has been in the past, very sympathetic towards the assessees.

Evidence was let in on this point in the Select Committee. I crave your leave to refer to the evidence of Mr. Aiyar printed at Page 8. Mr. Aiyar said:

"Our own experience of the Excess Profits Tax Investigation during the War showed that it might even be a very good plan for us to leave this matter to be settled in the initial stages by the Central Board of Revenue, be-cause what we found was that the Central Board of Revenue was much more generous than an appellate authority or a Tribunal of the High Court might have been.'

Therefore here is the authority of an Auditor who has very large income-tax practice to his credit, and he says that in the matter of assessing taxes, the Central Board of Revenue has been more generous than the Appellate Tribunal could have been expected to be. In the initial stages of this law, it is far better to have the Central Board of Revenue as the appellate authority rather than an Appellate Tribunal. The Tribunal will very often be compelled to say "Though we sympathise with the assessee in this case, still we are unable to afford relief to the assessee because we are bound by the law as it stands," whereas, the Central Board of Revenue can say: "Even though the law has got that interpretation, we feel that in the special and difficult circumstances of this case, we may allow a certain amount of relief to the assessee." Therefore, it is far better to have the Central Board of Revenue as the appellate authority than an Appellate Tribunal.

Dr. M. M. Das: Will there not be favouritism and nepotism?

Shri Venkataraman: If there can be favouritism and nepotism in the Central Board of Revenue, it can as well be there in an Appellate Tribunal.

Dr. M. M. Das: That is a law Court, a Court of justice.

Shri Venkataraman: Human nature being what it is, it does not matter whether "A" is a Member of the Cen-tral Board of Revenue, or "A" is a Member of the Appellate Tribunal. We have to treat bad eggs as bad eggs wherever they may be.

Dr. M. M. Das: Even from the Supreme Court we cannot hope to get justice according to you,

Shri Venkataraman: I will stick to my view, and I am quite sure that the House will also agree with me that a bad man may be found not only in the Central Board of Revenue, but also in the Appellate Tribunal or any other authority. But if you assume, as you ought to assume, that normally people will be honest, then you have to judge which is the better authority. Assuming that the Central Board of Revenue has normal, reasonable, just and honest gentlemen and assuming that you have reasonable and honest gentleman in the Appellate Tribunal, which of the two would an assessee prefer, which of the two would you recommend, is the question. Now, even on equal premises that both are honest, I say it is more advantageous to the assessee to go to the Central Board of Revenue because they will be able to look into the equities of the case which the Appellate Tribunal will not be able to do as it is bound by the

Then, we are very often misled into believing that there should be separation of powers between the executive and the judiciary at all stages. The separation of powers between the ex-acutive and judiciary is all right at the top. There it has got to adjust the relative rights and claims of parties. But where you have got to administer things, it is not possible to introduce at every stage separation of powers. An administrative function like the levy and collection of tax can be more easily performed by a person who can look into the equities and circumstances than a person who merely looks into the law. I am not casting any slur or aspersion on any possible Appellate Tribunal. In fact, the Appellate Tribunal in income-tax has been working satisfactorily. But then you will also realise the limitation under which the Appellate Tribunal is working in income-tax how they have ing in income-tax, how they have themselves expressed in several cases that though they are in sympathy with the assessee and feel that some relief should be granted, they are unable to io so because of the provision of law as it stands. In the early stages of en-forcement of a law which is being introduced for the first time in the country about which we do not have any precedents except those which prevail in other countries, it will be far better to have the Central Board of Revenue as the appellate authority than a sepa-rate Appellate Tribunal envisaged under the Income-tax Appellate Tribunal Act.

There is another matter on which there can be an honest difference of opinion, namely, second and subsequent leath. Nobody can be dogmatic on this. Second and subsequent deaths are liable for assessment only after five years in some countries. In India

An Hon. Member: Three months.

Shri Venkataraman: Then at a graduated rate from one year onwards. The question is, what is best suited to our country? The question is not what has been done in other countries, because the legislatures of those countries in their collective wisdom applied the principle to the facts of their countries. They said in America 'Let it be five years; let the limit of exemption be 1 lakh dollars'. But there is no use trying to copy it in our country. What we should do should be based upon the circumstances in this country. In view of the fact that a minor of less than 18 years of age is not liable to tax under the 'Mitakshara' school, in view of the fact that a junior member of the family in a 'Dayabhaga' school is not liable to tax, in view of the fact that very few junior members in any family really have property in their own name and in their own right, I do not see why the limit should be fixed at five years. The present limit looks to be very fair and reasonable:

Shri C. D. Pande: The lesser the chance of death the greater the limit. What is the harm?

Shri Venkataraman: The harm is, we will lose revenue.

Shri C. D. Pande: That means the people will die, with greater frequency and thus his contention is wrong.

Shri Venkataraman: Further, the object of this Bill will not be carried out.

An Hon. Member: Certainly.

Shri Barman (North Bengal—Reserved—Sch. Castes): Mr. Venkataraman says that if a junior member in a 'Dayabhaga' family dies, then this charging clause will not apply. I want to remind him that a junior member, if he is a son or grandson, in that case the question will not arise. But if he is a co-parcener, say a brother's son, and is himself the owner and if he dies, the property will be liable to taxation. So the general term 'junior member', as he has applied is not applicable.

Shri Venkataraman: That is really the point. Is he or is he not in his own right an owner of property? If he is not an owner of property in his own right then he will not be taxed. If he is an owner of property in his own right, he would be taxed.

Pandit Thakur Das Bhargava (Gurgaon): In both cases.

Shri Venkataraman: Both sides.

#### [Shri Venkataraman]

both cases, if he is an owner of property in his own right, he is liable to tax. (Interruption). My point is this. Let us take a family consisting of father and sons. Now, in the case of every death, there will not be any tax. Only in the case of the death of a person who owns property in his own name and in his own right, will the tax be levied. Considering the circumstances in this country, the fact that property in this country has escaped taxation for years and years, though the Taxation Inquiry Committee re-commended as early as 1926 that death duties should be levied in this countrythough the Todhunter Committee had said that the so-called legal objections with regard to levy of tax on the 'Mitakshara' school were not tenable at all and said the very things that we have now in this Bill,—seeing that property in this country has escaped taxation, I do not see why a further exemption should be given, a further relief should be given. Therefore let us not water down, let us not whittle down this Bill. It represents a very fair measure of compromise between the several classes and shades of opinion in this country. There are people who want that the rate of taxation should be heavier, that the exemption limit should be lower and that the pace should be quicker; there are others who want to avoid the tax under all circumstances and introduce amendments which will nullify the whole Act. For instance, I will only refer to the dissenting Minute written by Mr. Kilachand. Now, if you calculate the total of all the exemptions that he wants, there will be no Bill at all. There should be no limit to the amount of charities. As for gifts, the limit of Rs. 1,500 should be increased. To what height? As high as the sky! In regard to life insurance policies, the limit of exemption should be increased from Rs. 5,000 to Rs. 25,000. gifts for marriage should be extended to education of children also. Then residential house, whatever its value, should be exempted. Then Governsecurities should be exempt from tax-an unheard of proposition. Then new ventures should again be exempted from tax. The exemption limit under section 34 should be increased from 1 lakh to 11 lakhs. He should have written only one sentence—'That this Bill be scrapped'. That is all it comes to.

So from different points of view, we have arrived at a very fair measure of compromise, and I think the Bill, as it stands, really will go a long way to satisfy the aspirations of the people of this country. I wholeheartedly support it.

Mr. Deputy-Speaker: Pandit Thakur Das Bhargava.

Prof D. C. Sharma (Hoshiarpur): May I know, Sir, whether there is any time-limit for speeches?

Shri C. D. Pande: 30 minutes each.

Mr. Deputy-Speaker: Five days have been fixed for consideration. I have already received chits from as many as 16 Members which I have noted down. As the day progresses this number will increase.

Shri C. D. Pande: I do not know where I stand.

Mr. Deputy-Speaker: Yesterday we spent an hour and a half over this.

Shri Dhulekar (Jhansi Distt.—South): Members who were Members of the Select Committee take all the time. They take the time of other people who have got to say something. They should be heard. If the Members of the Select Committee take all the time, other people will not get an opportunity of having their say.

#### Mr. Deputy-Speaker: I agree.

Shri C. R. Iyyunni (Trichur): May I make a suggestion, Sir? Those Members who have taken part in the Select Committee may be given an oppor-tunity only towards the close and not in the middle of the debate for the simple reason that they have had ample opportunity to go through the various provisions of the Bill and they can put forward their arguments only towards the close. Otherwise the time of those members who have had absolutely no chance will be taken up by them and they will not be able to express their views. I would request the Deputy-Speaker to make some allowance or some concession in the case of those persons who have not had an opportunity to say anything with regard to this Bill.

Shri Dhulekar: Their opinion is already before us in printed form. We have read them. My predecessor who talked just now said everything, what is in the Bill, what happened in the Select Committee and all that. You have heard everything. It is all inprint; we know it.

#### Mr. Deputy-Speaker: I agree.

Shri Dhulekar: I request that we shall be given a chance to say something; otherwise, it will be that we pay the taxes and they only will talk.

Mr. Deputy-Speaker: Order, order.

Prof D. C. Sharma: May I submit. Sir, that even before the Bill was sent: to the Select Committee, there were so many persons who did not get an opportunity to speak. The same persons are speaking now. It is like shows where we have got the same heroes and heroines.

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Shri C. D. Pande: Sir, I am one of those unfortunate Members who sat in the Select Committee. I was barred from speaking at the time it was discussed before being sent to the Select Committee and now I am being barred because I was in the Select Committee. I have submitted a minute of dissent. I will have no occasion to substantiate my viewpoint if I am debarred on this ground.

Mr. Deputy-Speaker: Are we to spend the whole day in hearing what I ought to do regarding fixing of time and regulating speeches?

**Prof. D. C. Sharma:** Whatever may happen. Sir. Mr. Namdhari should be given a chance first.

Shri Namdhari (Fazilka-Sirsa): My submission is this, Sir, that the hon. Members who were in the Select Committee—25 or 30 of them—have certainly had their say in the matter. Now, we will hear the 500 Members here. New things may crop up and they may be given a chance. The Members of the Select Committee may be given a chance after hearing the others who were not Members of the Select Committee.

Mr. Deputy-Speaker: Let me first of all fix up the time limit; then the order in which I shall call the hon. Members and give opportunity to all of them. Now, at this rate, I think only a few people can speak. Therefore, ordinarily, no Members shall take more than 15 minutes. (Interruption). Order, order. Why is the hon. Member impatient? Let him hear me. In the case of a spokesman of any particular party, he may be given 20 to 25 minutes at the most.

Shri Sarmah (Goalghat—Jorhat): How many parties are there, Sir?

Mr. Deputy-Speaker: Why should the hon. Member know how many parties there are here?

Shri Sarmah: Is there also any, oneman party?

Mr. Deputy-Speaker: I will find out whether there is any one-man party.

Now, as regards calling of Members, hon. Members who were in the Select Committee were not allowed a chance in the earlier debate on the Bill. We avoided it. But those people who have sent in their minutes of dissent, particularly they, must impress upon the

House why in view of all that has happened in the Select Committee they were not able to get through with their viewpoints. They must be able to explain. I do not mean to say that every one of them must be allowed the opportunity. Otherwise, just as Mr. Venkataraman said, they can go through the general scheme of the Bill. It is not every one who is able to go through every portion of it. One must be able to say about the general scheme of the Act how many things have been considered and all that. I shall give a chance at the present moment to those who were not on the Select Committee or who had no chance of speaking earlier. I shall try as far as possible to distribute, but hon. Members will also bear in mind that all the 500 Members cannot be called.

**Shri Sarmah:** What is the procedure to be followed, Sir; is it that we should catch your eye?

Mr. Deputy-Speaker: They will have to catch my eye.

Shri Dhulekar: I shall request you to give me some time, Sir.

Mr. Deputy-Speaker: Many hon. Members have already sent in chits. I am not going by them. But, hon. Members will kindly rise in their seats. I will try to distribute the time as far as possible. But, if any hon. Member fails to get an opportunity and he feels that he has some new point which the other hon. Members have not placed before the House, he will kindly tell me. I will try to give him some time. The hon. Finance Minister would certainly like to know the various viewpoints.

The Minister of Finance (Shri C. D. Deshmukh): We should not be very mechanical in this matter. Select Committee Members or non-Select Committee Members, they should all be given a chance. There should be a correct appraisal of the quality of the contribution which hon. Members can make to the subject. They should not be barred because they have been Members of the Select Committee.

Mr. Deputy-Speaker: I agree that Members of the Select Committee should not be barred. All hon. Members would see later on that there are a number of points, particularly of law and a number of precedents have to be looked into. There are also other points such as how far exemptions ought to be given and so on. Therefore, I shall try to give an opportunity to all Members as far as possible, within the time allowed so as to place before the House all the various viewpoints.

Shri Dhulekar: Are we sitting for five days now?

Mr. Deputy-Speaker: The House will stand adjourned tomorrow. Two and a half days now and two and a half days when we meet again we will discuss this. We cannot start afresh again and say 5 more days.

Hon. Members will kindly bear in mind the time limit.

पंडित ठाकर दास भागंब : जनाब डिप्टी स्पीकर साहब, मैं उन खुशकिस्मत आदमियों में से नहीं हूं जोकि सेलेक्ट कमेटी में थे और जिन्होंने वहां पर अपना कन्ट्रीब्पूशन (contribution) किया । लेकिन ताहम मैं जरूरी समझता हूं कि इस ऐस्टेट इ्य्टी बिल (Estate Duty Bill) से मुताल्लिक वाक्बात पर जो मेरा ख्याल है उसे जाहिर कई ।

जनाब वाला, यह बिल तकरीबन छः साल से लटकता आ रहा है और इसके बनाने में सरकार को बहुत सी दिक्कतें पेश आई। सबसे अव्वल सवाल जो दिक्कत तलब था जिसकी वजह से जो पहली टैक्सेशन एन्क्वायरी कमेटी (Taxation En-Committee) बैठी थी, auirv बावजद उसकी इस राय के होने के कि कोई एक्ट हिम्द्स्तान में बनाया जाय जिससे कि कोइ डय ड्यटी (Death Duty) लगाई जा सके, उसके रास्ते में जो दिक्कत थी वह यह थी कि जो हिन्दू ला के प्रिंसिपल थे वह उसके रास्ते में रुकावट थे। सर्वाइवरशिप (Survivorship)का प्रिंसिपल तो ऐसा था जिसकी बजह से हिन्दू ज्वाइन्ट फ़ैमिली में मौत से जायदाद पर कभी कोई फर्कनहीं पड़ताथा। मौत कोई ऐसी वजह नहीं स्याल की जाती थी जिसकी वजह से जाय-दाद के डिस्पोजल में, या जायदाद की पासिंग अवे (Passing away) में कोई फ़र्क पड़ता हो। यह सब से बड़ी दिक्कत थी और इसकी वजह से जब हाउस में पिछली दक्षा यह बिल आयातव यह इन्तजार कियागया कि जब हिन्दू कोड बिल पास हो जाय उसके बाद इसको

लाया जाय। यह दिक्कत हमेशा रही है। अब गवर्नमेंट ने जिस नरह से यह दिक्कत तय की है, पहले भी उसी तरीके से यह तय हो सकती थी। इस दिक्कत के हल करने के उसल में न कभी कोई फर्कपडा है न पहले पड सकताथा। में अदब से अर्ज करना चाहता हं कि इसमें कोई शक नहीं है कि जहां तक हिन्दू ला के प्रिसिपल का सवाल है वहां तक यह दिक्कंत आज भी मौजूद है और हमेशा रहेगी। मिताक्षर ला का जो सबसे बड़ा सर्वाइवरशिप का प्रिसिपल है उसमें मैं नहीं जाना चाहता । किसी भी वक्त कोई क़ानुन नया बनाया जा सकता है जिसकी रू से यह क़रार दिया जाय कि किसी शख्स के मरने पर उसकी जायदाद को डिस्मोज किया जा सकता है। इसको arbitrarily नाफ़िज किया जा सकता है। मेरी राय में जो लोग यह दहाई देते हैं कि इसमें मिताक्षर फ़्रीमली की फ़ायदा है और दायभाग फमिली को नुक्सान है वह दरअस्ल ग़लती करते हैं। अगर हक़ीकत में हिन्द लाको देखा जाय तो किसी ज्वाइन्ट फैमिली पर मिताक्षर ला म एस्टट इय्टी और डैथ इय्टी दोनों ही नहीं आयद हो सकती।

पुराने जमाने में जो हिन्दू ज्वाइंट फिमली थी उसके क्या फायदे थे और क्या नक्सान थे, क्षाज उन चीजों में जाने से कोई फायदा नहीं है। आज हमको इस चीज को प्रेक्टिकल पाइंट आफ़ व्यू (Practical point of view) से देखना चाहिए। में इस नक्ते ख्याल से निहायत अदब से अर्ज करना चाहता हूं कि तकरीबन पिछले ८० सालों में ज्वाइंट हिन्दू फ़ैमिली के साथ सख्त बइन्साफ़ी होती रही ह। इनकम टक्स ला को इस तरह से लगाया गया कि ज्वाइन्ट हिन्दू फ़ैमिली को नुक्सान रहा है। जन

पर नाजायज तौर पर टैक्स लगाया गया है।

हमको एक मामले को देखना चाहिए और वह

यह है कि हम यह चाहते हैं कि हिन्दुस्तान

में जो वैलफ़ेयर स्टेट (Welfare

State') बनने जा रही है उसका खजाना

भरा रहे। रोज हम शिकायत करते

है कि फ़लां जगह अस्पताल नहीं है, फ़लां

गवर्नमेंट चाहती थी कि टैक्स वसूल किया जाय इसलिए ऐसा किया गया। जो ऐग्जेम्पशन लिमिट (exemption limit) दूसरे लोगों को हासिल थी वह ज्वाइंट हिन्दू फ़ैमिली को हासिल नहीं थी। लेकिन आज उस उसूल में जाने से कोई फ़ायदा नहीं है। आज बगह स्कूल नहीं है, फ़लां जगह फ़लां चीज नहीं है। मैं अदब से अर्जे करना चाहता हं कि अगर आप ज्वाईट हिन्दू फ़ैमिली के प्रिसिपल को देखेंगे तो रूपया कहां से आवेगा। प्रैक्टिकल बात यह है कि आप यह बाहते हैं जो तबक़े अच्छी तरह से टैक्स दे तकते हैं उन पर दूसरे तबकों के फायदे के शास्ते टैक्स लगाया जाय और उस रुपये को उन तबकों के फ़ायदे के लिए इस्तेमाल किया जाय। तो हमको भीर सब चीजों को छोड़ देना चाहिए। में तो इस प्रेक्टिकल नुक्ते-नेगाह से इस बिल के हक़ में हूं। मैं यह नहीं कहता कि मिताक्षर फ़ैमिली में सर्वाइवर-शिप आती है या नहीं। मैं तो इस उसूल शास्ते इस्तेमाल होगा । इस बास्ते इतना

इसके अलावा दूसरी शिकायत जो हाउस में की गयी है बब यह है कि इस में मिताक्षर

हो समझता हूं कि ऐसे लोगों से लिया जाय

जो कि देने के क़ाबिल है और यह रूपया देश के

ही नहीं है कि मैं इसको सपोर्ट करता हूं

बल्कि मैं तो यह कहता हूं कि इसके बिना कोई

भौर च्यारा ही नहीं है। हमें यह मानना

ाड़ेगा कि यह जो एस्टेंट इयुटी बिल हम

बाये हैं इसको हम पास करें और खुशी से

शस करें।

हिन्दू फ़ैमिली को तो फ़ायदा होगा और दायभाग वालों को नुक्सान होगा। में अदब से अर्ज करना चाहता हूं कि मैं हिन्दू ज्वाइंट फ़ैमिली के इनकम टैक्स के बारे में बहुत दिनों तक सरकार की खिदमत में बातें पेश करता रहा हुं और लड़ता रहा हूं। लेकिन मैं इस वास्ते नहीं लड़तारहाह़ कि किसी हिन्दू को या किसी ज्वाइंट हिन्दू फ़ैमिली को फ़ायदा पहुंचे। मैं तो यह चाहता हूं कि मेरे देश की टैक्सेशन पालिसी (Taxation Policy) इतनी जस्ट (Just) हो कि वह किसी हिन्दू और गैर हिन्दू में कोई तमीज न करे। मैं मिता-क्षर और नानमिताक्षर फ़्रीमली में कोई फर्क नहीं करता। मैं तो यह चाहता हूं कि जिस उसूल के मृताबिक मरने पर जो चीज पास होती है उस उसूरु को सब के साथ यकसां रखें और जो लाजीकल चीज हो उस पर चलें। मेरे दोस्त बक्टारमण ने इस पर बहस की है कि मिताक्षर और दायभाग फ़्रीमलीज में किसको क्या नुक्सान होगा और किसको क्या फ़ायदा होगा। मैं इस झगड़े में नहीं पड़न। चाहता भौर जान कर नहीं पड़ना चाहता क्योंकि जो उसूल हमने इस बिल में रखा है वह ठीक है। हमें यह नहीं देखना है कि किसकी नुक्सान होगा और किसको फ़ायदा होगा। अगर यह जानने के लिए कि किस खानदान में किस तरह से मौतें होती हैं सेंसस (Census) लिया जाय तो यह नामुमिकन हो जायगा। में तो अदब से अर्जं करना चाहता हूं कि जो कुछ हमने इस बिल में क़ायम किया है वह इस नुक्ते निगाह से दुबस्त हैं। लेकिन जो आपने ५० हजार और ७५ हजार की अलग अलग लिमिट रखी है यह मुझे पसन्द नहीं है। मैं समझता हुं कि यह जो हमने ७५ हजार की लिमिट रखी है इसको हमें मान लेना चाहिए। अगर कोई शस्स किसी टैक्स से बच जाता है तो उसको और तरह से पूरा की जिए लेकिन

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में चाहता हं कि सारे देश में एक ही लिमिट होनी चाहिए और वह लिमिट हर एक शस्स के लिए यकसां होनी चाहिए। यह नहीं होना चाहिए कि हम ५० हजार और ७५ हजार की अलग अलग लिमिट रखें। यह मैं मानता इं कि अगर किसी को बेजा रियायत मिलती है तो उसको आप किसी दूसरे तरीक़े से दूर कर सकते हैं। लेकिन यह जो लिमिट है यह सबके साथ यकसां होनी चाहिए। बहुत से लोगों ने यह ऐतराज किया है कि यह लिमिट थोड़ी है। मैं अदब से अर्ज करना चाहता हं कि अगर हम कोई बिल प,स करना चाहते हैं और यह चाहते हैं कि इससे सरकारी खजाने में रुपया आये तो हमको ७५ हजार से ज्यादा लिमिट नहीं रखनी चाहिए। हमने देखा कि जो लोग पंजाब से आये हैं उनकी जायदाद का जो तखमीना किया गया उनमें से ९९ फ़ी सदी ३० हजार तक ही रहे। इसलिए इसमें शक नहीं है कि अगर यह ७५ हजार की लिमिट रखी जायगी तो इसमें दो तीन फ़ीसदी से ज्यादा लोग नहीं आयोंगे। अगर हम इस मद से दरअस्ल टैक्स लेना चाहते हैं तो हमको इससे ज्यादा लिमिट नहीं रखनी चाहिए और अगर इस लिमिट को बढ़ाना है तो बेहतर हो कि इस बिल को ही खत्म कर दिया जाए। यह ७५ हजार की लिमिट भी कुछ कम नहीं है। जैसा कि में ने पहले कहा कि १६ हजार का और ऐग्जे-म्प्शन और ७५ हजार का यह ऐंग्जेम्प्शन मिलाकर करीब ९० हजार हो जाता है। इससे ज्यादा ऐंग्जेम्प्शन नहीं होना चाहिए। इसको किसी भी तरह रखा जा सकता है। अगर प्रापर्टी में और ज्यादा ऐग्जेम्प्शन दिया जायगा तो इसका मतलब यह होगा कि कुछ भी टैक्स बसूल नहीं होगा। कुछ लोग चाहते है कि १ लाख या डेढ़ लाख की रिपायत दी जाए। लेकिन में इसको बहुत ज्यादा

समझता हूं लेकिन में चाहता हूं कि यह जो गिमट्स (gifts) की ढाई और डेढ हजार की लिमिट रखी गयी है इसको बढ़ा दिया जाए। चाहे ऐंग्जेभ्प्शन की लिमिट को ७५ हजार से घटा कर ७० हजार ही कर दिया. जाए लेकिन इस लिमिट को कुछ बढ़ा दिसा जाय। जिस वक्त आदमी मरता होता है उस वक्त वह कुछ लोगों को फ़ायदा पहचानफ़ चाहता है। यह नेच रल स्वाहिश है 👂 इसके लिए जो ढाई हजार अपर डेढ हजार की लिमिट है यह थोड़ी है। इसको बढ़ा दीजिए और दूसरी लिमिट को कम कर दीजिए। मैं ओवर आल फ़िगर को नहीं बढ़ाना चाहता। ऐसा करना तो इन्साफ नहीं होगा । मैं इस बात का हामी नहीं हुं कि मरते वक्त किसी आदमी को अपनी सारी जायदाद देने का अस्त्रियार दे दिया जाए । इससे अच्छातो यह होगा कि इस बिल को ही खत्म कर दिया जाय। अगर आप चा इते हैं कि इस बिल से देश का फ़ायदा हो तो आप यही लिमिट रखिए लेकिन यह ढाई हजार और डेढ़ हजार की लिमिट कम है। यह लिमिट थोड़ी और ज्यादा होनी चाहिए बज़र्ते कि आप उस ओवर आल लिमिट को न बढावें।

Estate Duty Bill

इसके अलावा इस जिमन में कुछ और चीजें हैं। मैं चाहता हु कि दो तीन चीजें इस बिल में जरूर हों। एक तो मैं खुश हं कि फ़ाइनेन्स मिनिस्टर साहब ने जो वायदा किया था कंसीडरेशन स्टेज पर वह पूरा कर दिया और ७५ हजार की सिमिट रखदी। दूसरे में यह चौहता हूं कि जो आप इंसी डेंस (incidence) मुकरीर करें वह बेजा न हो, इन्साफ़ के खिलाफ़ न हो। इसको हर साल न मुकरेर किया जाय। कम से कम पहले

14 MAY 1953

पांच साल के लिए मुकर र कर दिया जाय।
पहले पांच सालों में इसको ज्यादा न किया
जाय। उसके बाद अगर मुनासिब समझा
जाय तो उसको आप हर साल रख सकते
हैं लेकिन शुरू के पांच सालों में इसको एक
साही रहने दें। वरना मुझे डर है कि जब
भी हपये की ज्यादा रूजरत होगी उस वक्त

ज्यादा टैक्स वसुल कर लिया जायगा।

इस जिमन में मुझे यह भी कहना है कि मैं भी उन लोगों में हुं जिन्होंने पिछली मर्नबा यह अर्ज किया था कि रेजी-डेंशियल हाउस (Residential House) को एग्जेम्प्ट रखा जाय। लेकिन बात पर पूरा गौर करने के बाद में इस नतीजे पर पहुंचा कि अगर इस तरह की इजाजत दी गई तो इसका इंसीडेंस बहत मुश्किल होगा। किसी के पास बहुत बड़ा मकान होगा और किसी के पास बहुत छोटा। इस में अमीर आदिनियों को ज्यादा ऐंग्जें-म्प्शन मिल जायगा। और किसी के पास मकान होगा ही नहीं। तो एसा करने से इनजस्टिस हो जायगी। इसलिये मैं ने अपनी पहली राय को तब्दील कर लिया है। लेकिन साथ ही मेरी यह राय है कि आप कुछ ऐसा इन्तजाम करें कि जिस वक्त यह टैक्स वसूल किया जाय तो ऐसी रियायत दी जाय कि किसी का रेजीडेंशियल हाउस विकवाना न पड़े । रेजीडेंशियल हाउस के बिकने से लोगों को बहुत तकलीफ़ होगी। इसलिये में चाहता हूं कि जहां तक वसूली का सवाल है आप कोई ऐसा उसूल कायम करें कि यह लोगों को कम से कम तकलीफ देह हो।

इसी के साथ मैं दो तीन और बातों की तरफ ध्यान दिलाना चाहता हूं। सबसे अव्यल बात मशीनरी की है। मैं अर्ज करना चाहता हूं कि मैं बैसे सी० बी० आर०

के खिलाफ नहीं हूं। इस बारे में जो वैंकटा-रमन साहब ने और दूसरे साहिबान ने कहा है में उस की कद्र करता हुं। मैं जानता हुं कि ₹ल (Despotic Rule) और डिमाकेटिक रूल ( Democratic Rule ) इन दोनों में डेस्पाटिक रूल ज्यादा सिम्नचेट्क ( Sympathetic ) होता है। मैं जानता हं कि सी० बी० आर० ज्यादा सिम्पेथेटिक होगा ताहम मैं अपीलेट कोर्ट को ज्यादा पसन्द करता है। मैं समझता हं कि सी० बी० आर० का ऐडिमिनिस्ट्रेशन ज्यादा सिम्पथेटिक होगा लेकिन जहां तक जस्टिस का सवाल है अपीलेट ट्रिब्य्नल ज्यादा अच्छा होगा । जैसा कि इनकमटैक्स दिब्युनल है उसी तरह का यहां भी होना चाहिए। इस से हर शख्स को इत्मीनान होगा.। इसके अलावा कोर्ट को तो सिर्फ जस्टिस करने से वास्ता होगा उसको इससे वास्ता नहीं होगा कि सरकार के खजाने में • रुपया जाता है या नहीं, जो चीज कि सी० बी० आर० में नहीं हो सकती अगर ट्रिब्यूनल क़ायम किया जायगा तो लोगों को यह उम्मीद होगी कि हमारे साथ इन्साफ होगा। ऐसा नहीं होगा तो इस वक्त जब आप एक नया कानून ला रहे हैं लोगों को बहुत तकलीफ होगी।

इस वास्ते मेरी नाकिस राय में यह जरूरी है कि अपीलैट ट्रिब्यूनल एक इंडिपैं-डेंट ट्रिब्यूनल कायम हो। इसमें खुद सर-कार का फायदा है और पब्लिक का भी फायदा है। पब्लिक साइकालोजिकली इस चीज से ज्यादा मुतमईन है कि उसके साथ हार्ड और फास्ट जस्टिस हो और जो अनरिलैंटिंग जस्टिस (Unrelenting Justice) होती है उसको पब्लिक ज्यादा पसन्द करती है बमुक्काबले इसके कि किसी सूरत में किसी के साथ मुर-ब्यत जाहिर कर बी जाय और दूसरी सूरत में सिम्पैणी जाहिर न करे। इसलिये मैं बर्ज 6627

[पंडित ठाकुर दास मार्गव]
करना चाहता हूं कि जो अदालतों की जस्टिस
है वह ज्यादा फायदेमन्द है बजाय इसके उसमें
कोई और कनसीडरेशन्स हों। इसलिये
अपीलैट ट्रिक्यूनल होना जरूरी है।

में अभी जनाब की खिदमत में एक बात अर्ज कर रहा था कि जहां तक घरों का सवाल है हमारे मुल्क में ऐसे आदमी बहुत थोड़े होते हैं जिन के पास हार्ड कैश (Hard Cash) होता है या जो अमीर होते हैं। हम लोग दूसरे और मुल्कों के मुक़ाबिले में निहायत ही गरीब हैं। तो हम इस क़ानुन को पसन्द तो करते हैं लेकिन मैं जानता हूं कि बहुत से कैसेज होंगे कि कोई शख्स मरेगा तो सरकार का आदमी वहां जायगा और वह इस बिल के मातहत इयूटी मांगेगा पर उसके पास देने के लिए रुपया नहीं होगा। तो उस आदमी का मकान नीलाम होगा। मैं इस मकान के नीलाम होने के बहुत बरिखलाफ़ हूं। मैं चाहता हं कि सरकार एक ऐसा अलग इंस्टी-ट्यूशन बनाये जो लोगों की जायदाद को इसमें ले सके और एक अरसे दराज तक इस टैक्स की वसूली करे। जैसा आप को मालूम है आठ साल की मीआद रखी गयी है तो इसमें इंस्टालमेंट (instalment) मुक्तरेर किया जाय। जहां तक हो सके मौक़ा दिया जाये कि रैजी डैंशियल हाउसे ज का नीलाम न हो बल्कि कुछ अर्से तक किराया वग़ैरह पर देकर उनको कायम रखा जाय। किसी के पास जायदाद इस क़िस्म की है कि जिस को वह चाहता है कि सरकार ले ले तो सरकार जो क़ीमत मुक़र्रर करती है और जो उम मकान को लेना चाहती है तो सरकार को इस बिल का एडिमिनिस्ट्रेशन इस तरह से करना चाहिए कि जिससे लोगों को कम से कम तकलीफ़ हो। तो मैं जनाब की सिदमत म अर्थ करना चाहता हं कि एक तो यह होना

चाहिए कि रैजीडेंशियल हाउस उसी सूरत में विकना चाहिए जब उसका विकना इनऐस्के-पेबल, (inescapable) हो जाय । मैं नहीं चाहता कि उसका मकान हर सूरत में छूट जाय या सरकार की टैक्स बसूली न हो। लेकिन यह जरूर चाहता हूं कि इस तरह से इस ऐक्ट का ऐडिमिनिस्ट्रेशन हो कि लोगों को घर से निकलने की तकलीफ़ न बरदाश्त करनी पड़े।

में जनाब की इजाज त से एक और बातः की तरफ तवज्जह दिलाना चाहता हूं। यह एक अजीव तरह का टैक्स है। इस तरह का टैक्स आज तक हिन्दुस्तान में नहीं लगा में चाहता हूं कि इस टैक्स को पापू-लैराइज (papularise) करने के वास्ते बरूरी है कि हम टैक्स से जो आमदनी हो उस को तालीम के मामले में खर्च करें। इस टैक्स से जो कुछ वसूली हो उसका २५ फीसदी तालीम पर खर्च हो। इस टैक्स से जो कुछ वसूली होगी उसका फायदा स्टेट्स उठावेंगी। तो उनके ऊपर यह पाबन्दी हो कि इसका २५ फीसदी वे प्राइमरी और सैकेंडरी ऐजकेशन पर लर्च करें। यह जो रोजमर्रा की आमदनी होती है और वह जो सर्च की जाती है उस तरह से यह आमदनी सर्च न की जाय। इस में २५ फीसदी प्राइमरी और सैकेंडरी ऐजू-केशन के लिए ईयरमार्क (earmark)कर दिया जाय । दूसरे इसके अलावा हम रोजमर्रा सुनते हैं कि क़हत की हालत पैदा हो रही है। रोज स्टेट्स की दुहाई सूनते हैं कि फलां जगह फैमीन कंडीशन्स हैं। लोगों को खाने को कुछ नहीं मिलता। तो इसमें साढ़े बारह फीसदी अलग रख दिया जाय पावर्टी (poverty) लिए को दूर करने के बारह फीसदी फिर रसा जाय काऊ

14 MAY 1953

(Cow Protection) लिये। मैं अर्ज करना चाहता हं कि जब कोई शस्स मरता है तो मुझे सारे हिन्दुस्तान के बारे में तो नहीं माल्म लेकिन हमारे यहां कोई शब्स मरता है तो मरते वक्त वह दस बीस रुपया दान करता है कि जानवरों को कुछ खाने को दो और लोगों को जाकर मुक्त रोटी तकसीम करो । इसलिए में अर्ज करना चाहता हं कि इसको इस तरह से खर्च किया जाय और इस टैक्स की वसूली का इस तरह पर ताल्लक रखा जाय, साढे बारह फीसदी कैटल प्रजर्वेशन (cattle preservation) पर खास कर काऊ प्राटेक्शन पर खर्च होगा तो लोगों को एडसास होगा कि इसमें से इतना हिस्सा तो उसी चीज के लिए जा रहा है जिस पर कि हम खर्च करना चाहते थे। यह मैं नहीं जानता कि मरने वाला आदमी गोदान करने से वैतरणी को उसकी पूंछ पकड़ कर पार कर जाता है या नहीं लेकिन में जानता हं कि गोदान की प्रथा हमारे यहां रायज है और हर एक आदमी मरते वक्त गोदान करना चाहता है। तो इस तरह से इस बिल का ऐडिमिनिस्ट्रेशन होगा तो यह मेजर निहा-यत पापूलर होगा और लोग चाहेंगे कि हम सरकार को घोला न दें। वह इस तरह की नियत नहीं रखेंगे कि सरकार के खजाने में रुपया न जाय और कोई आदमी मरेगा तो आपका इस तरह का इन्तजाम होगा तो बिना तकलीफ के सरकार को रूपया मिल जायगा। मरने वाले आदमी को इतमीनान होगा कि इतना हिस्सा तो ऐसी ही चीजों में खर्च किया जायगा जिन पर कि वह मरने बाला आदमी सुद सर्च करना चाहता था। तो इसके साथ में एक चीज यह और बढ़ा देनी चाहिये।

अगर मैंने ज्यादा वक्त नहीं लिया है तो में जनाब की खिदमत में दो एक बातें और अर्ज करना चाहता हं और मैं दो तीन मिनट

से ज्यादा नहीं लुंगा। एक तो यह है कि आपने इसमें तीन महीने की चीज रखी है। दसरा कोई आदमी फैमिली में अगर तीन महीने के बाद मर जाय तो फिर दोबारा यह टैक्स लगेगा। एक वसली तो आपकी पहली डैय पर हो गई और तीन महीने बाद मरने पर फैमिली में दूसरी डैथ अगर हो जाय तो यह दोबारा वसूली होगी। एक तो फैमिली मे दो दो जानें चली गई यह कितनी तकली क़देह बात है और दूसरी तरफ़ सरकार का आदमी अपनी वसुली के लिए दोबारा हाजिर हो जाय। यह मैं समझता हुं ठीक नहीं है। इस सिलसिले में एक तो पहली वसूली चल ही रही होगी और फिर यह दूसरी वसूली शरू हो जाय तो यह दो दो वसूली एक साथ होना ना मुनासिब होगा। इससे लोगों को बहुत तकलीफ़ होगी । इसलिए यह प्रावीजन (provision) किया जाय कि ५ वर्ष तक कोई और वसूली न की जाय। यह फेयर और जस्ट है और इसको मान लेना चाहिए। अगर नहीं माना गया तो आखिर जिसको कफन फाड़ कानून कहा जाता है वैसी हालत होगी और इससे लोगों में यह कानुन अनपापूलर भी होगा। अब्बल तो में अर्ज करता हं कि टैक्स देना कोई पसन्द नहीं करता। हम यहां टैक्स देना जायज कहते हैं लेकिन लोग, हम बाहर जावेंगे तो कहेंगे कि तूमने तो जाकर यह टैक्स और लगवा दिया । तो लोगों को यह पसन्द नहीं आयगा। लेकिन साथ ही हम इससे निकल नहीं सकते हमारे पास इसके सिवा कोई और चारा नहीं है। रोज रोज हम देखते हैं कि सरकार के खर्चे बढ़ते जा रहे हैं हम रोजमर्रा सरकार से मांग पेश करते हैं कि इस चीज को पूरा नहीं किया। जब हम देखते हैं कि ऐसी सूरत है तो कोई वजह नहीं मालूम होती कि सरकार ऐसे आदमी से यह टैक्स बसुल न करे जोकि इसको आसानी से दे सकता है। फिर इसके अन्दर जो स्लेब

[पंडित ठाकुर दास भागंव]

Estate Duty Bill

सिस्टम (slab system) रखा गया है कि ज्यादा मालदार आदमी ज्यादा टैक्स देगा ंतो यह ठीक ही है। लेकिन इसके साथ ही सक्सैशन इयूटी (Succession Duty) का जो प्वाइंट हैवह भी साथ में देखना चाहिए था। सक्सशन ड्यूटी का जो इनसीडैंस पड़ता है वह एक तरह से सहल इन्बीटेबल (equitable) और जस्ट होता है। इस के अन्दर एक आदमी अगर पांच छः वारिस छोड गया तो यह भी आपको देखना था कि उनके हिस्से में क्या आवेगा। अगर दस दस या पांच पांच हजार एक एक के हिस्से में आये और सरकार ने भी दो दो तीन तीन हजार ले लिये तो जो सक्सैर्स हैं वह बहुत तकलीफ़ महसूस करेंगे। तो इस तरह से इसको देखा जाय तो यह हार्ड है। लेकिन हाउस ने ऐस्टेट इयटी बिल का फ़ैसला कर लिया है तो मैं समझता हूं कि अब इस में ज्यादा कुछ श्चर्ज करने की जरूरत नहीं है कि सक्सैशन ड्यूटी हो जाय या ऐस्टेट डयटी रहे।

इस बिल के और बहुत से प्रावीजन्स हैं में उनके डिटेल (detail) में नहीं जाना चाहता। लेकिन जनाब की इजाजत से एक चीज जरूर अर्बकरनाचाहता है। आज इनकम टैक्स बिल में एक चीज है कि जिसके लिए ऐग्जेन्प्शन रखागया उस पर इनकम टैक्स नहीं लिया जायगा लेकिन रेटस के लिए जो इंग्जेम्पशन की चीत होगी वह शामिल की जायगी। यही चीज इसमें भी रस्ती गयी है। मैं जानता हं कि यह चीज इनकम टैक्स ऐक्ट में रखी हुई है और बहुत दिनों से चली आ रही है लेकिन यह लाजिकल -तो है नहीं। जब किसी चीजापर टैक्स नहीं लगता तो उसको रेट के वास्ते शामिल करना दूरस्त नहीं है गो कि आमदनी के जिहाज से वह दूरुस्त हो। इनकम टैक्स में यह चीश्र

है और यहां भी अब इसको शामिल किया गया है। लेकिन में अदब से अर्ज करना चाहता हूं कि आप इस पर किर गौर करें। अगर उसको आप ऐंग्जेम्प्शन देते हैं तो उसको रेट्स के लिए शामिल करना मुनासिब नहीं है। इसको इनकम टैक्स के लिए भी नहीं रखना चाहिए।

तो बाक़ी जो और बातें हैं उनके ऊपर जब उनके प्रावीजन्स आवेंगे तब बोजूंगा। लेकिन इस बक्त तो में इस बिल का खैर मुकदम करता हूं और इसको बहुत जोर से सपोर्ट करता हूं क्योंकि मैं समझता हूं कि इसके बिना कोई और चारा नहीं है।

अब मैं इसके डिटेल में जो प्रावीजन्स हैं उन पर उस समय कई गाजब इसके प्रात्री-जन्स वरौरड विचार के लिए आवेंगे। इस वक्त तो मैं यही अर्ज करना चाहता हं कि मैं इस बिल को सपोर्ट करता हुं। हमारे सामने दो ही सवाल हैं कि जब तक हमारी वैलकेयर स्टेट के खजाने पूर न हो जायें कि जिससे वह अपनी रिसपोंसिबिलिटीज को पूरी तरह अंजाम दे सके जोकि उस पर आयद है और जिनके बारे में हम रोज उसको याद दिलाते हैं तब तक काम नहीं चल सकता। तो यातो हम इसके खजाने को पूरा करें या यह कहना छोड़ दें कि वह अपनी जिम्मेबारी को पूरा करे। इस बास्ते में इस टैक्स को तो सपोर्ट करता हं लेकिन में चाहता हं कि जिन बातों पर मैंने अर्ज किया है उन पर गौर, कर लिया जाय।

Shri Dhulekar: I wish to draw the attention of the House only to two or three salient points in the Bill. The first is that as long as the minimum limit for taxation is small there will be more cases of evasion. I submit that it is very important that the ordinary common man and especially the middle class man should normally be honest. Every man, every officer of Government who gets a thousand

rupees or two, every lawyer, every thousand doctor who earns a thousand rupees or two per month is expected to leave more than about Rs. 75,000. If you fix the limit at Rs. 75,000, you would make these normally honest people normally dishonest persons, always thinking about their property, always making calculations, whether they should evade the law or not, whether his sons will be provided for, whether his daughters will be married in proper houses, whether the house which he builds for his family will also be included in his property. Whatever the considerations may be, would submit that the normally honest man should not be converted into a normally dishonest man. I would say with all the force at my command that if you want that the Indian people should be honest people as they were an honest people and as they are, and that in the future also our progeny may say that we are the descendants of Harischandra, then I would cer-tainly request the House to consider this proposition from a different point of view.

Estate Duty Bill

It is not like Income-tax where a man can try to show that he has earned less than what he has got. In regard to Income-tax rich persons try to keep back accounts and try to lower their income, and they may do anything. But this is, not like In-come-tax. This estate duty will be a come-tax. This estate duty will be a sword of Damocles hanging over all people. There is for instance the question of residential house. What do our people want? Should they not build good houses in the towns? I would submit that an ordinary bungalow at Delhi costs not less than a lakh of rupees. Suppose that bunga-low is to be sold. Every man is under fear. If he builds a good house or purchases a motor car or has an insurance fund for his children, has something for his sons and daughters -say, two or four thousand rupees per girl for marriage—the man is lost. You say that all this passes to the State under the Estate Duty Bill and is leviable to estate duty. What. I lay so much emphasis on this fact is that that law which places people under a perpetual fear is not good.

Although it may be very correct according to all your arguments. all your shastras, all your principles, if it is against the common man, lok virod. do not do it. (Interruption). An hon. friend says "you are not a rich man". I say I am not a rich man. I am a born Brahman. My fore-fathers had never seen lakhs of rupees, the following generations will not have them either. I should place before this House the great legacy that the Indian people have got. And

what is that great legacy?—Honesty and truth. So kindly do not put us under a perpetual fear of taxation. I would plead with all the force at my command before the hon, the Finance Minister and before this House, kindly raise the minimum, limit so that the ordinary man, the common man who cannot earn lakhs of rupees may at least be free from fear. (An Honmember: What is the limit?) You may put anything, two lakhs or three lakhs. But raise it. When the time for amendment comes I shall place my views in this respect. But kindly take this into consideration.

The next thing I wish to emphasise in this Estate Duty Bill is this. far as our Hindu Law is concerned, that is Mitakshara and Dayabhaga and all that, people say we are dis-turbing that law. I say no. Our law has been disturbed by so many Smritis. And the Smritis were never promulgated or enacted by any Parliament. Great men came up, they were respectable people, they wrote the Smritis, and crores of people followed them, and they have been following them, for thousands of years, liere we are five hundred people elected by the whole of India. If five hundred people elected by the people of 'ndia cannot disturb Hindu law, imagine that only one man. Yagnavalkaya or Narada or others who gave the Smritis, could disturb Hindu law. (An Hon. Member: Because of the greatness of the man). And compare the greatness of this House. So why should people be afraid that our Hindu law is being disturbed by so many people?

Shri Nand Lal Sharma (Sikar): Because many of them have scanty knowledge of the shastras.

Shri Dhulekar: I can compare them with the greatest of Hindus in the learning of shastras and I would request the Ram Rajya Parishad oeople,—I give them a challenge, let them hold any shastra discourse anywhere in Delhi and I am prepared to face them. I am not just a public man, I am a learned man too.

I say that all these objections about disturbing the Hindu law are baseless. People go all about the place and say: the Hindu Code Bill is being passed, this thing is being done, the Special Marriage Bill is being passed and so on. I should remind my friends, the Ram Rajya Parishad people that they should know that there was a time im Hindu law when there was no system of marriage. My friend should read that there was a period when there was no marriage. People were living freely. It is only a creation of a latter period. (An Hon. Member: That seems to be a happy period!)

#### [Shri Dhulekar]

Then the third thing that I wish to place before this House is this, that there should be no disturbance of the family at a time when death occurs. There should be some provision that normally there should be a list—although we may have to spend some money, but I would request that a machinery should be set up. A list of persons in the towns should be kept for this purpose to show that these are the persons who are likely to pay estate duty.

Dr. N. B. Khare (Gwalior): And wish and pray for their death.

Shri Dhulekar: If that list is there, it is only those people who are in the list who should be touched. Normally, ordinary people, who are on the border point of taxation should not be touched. As soon as a death occurs in a family, people come on the 4th or 5th day to make a list of all the people. In every town people know who possess properties which are worth taxing. Therefore I request the hon Finance Minister that when he creates this Board, there should be a machinery which should confidentialpersons list of keep a those in the locality and those may be taxed if necessary. persons That would avoid much litigation, that would avoid much disturbance to the that . people and that will also help the Government to remain as popular as we are. Legislations are meant for we are. Legislations are meant for human beings; human beings are not meant for legislation. The people of India want legislation but they cannot be made slaves of legislation. They should feel that normally or ordinarily people die in peace and they can die in peace.

As regards public charities also, I would submit that normally there should be no limit. A case occurred only three or four days ago. People who were travelling did not know that they were going to die at the next moment. Suppose they had made any gifts to public charities or to relatives. How can you say that those people were trying to evade?

Dr. N. B. Khare: Suppose they die in a plane accident? Shri Dhulchar

Shri Dhulekar: How can you say that those people who lost their lives in an aeroplane disaster were going to evade? I would certainly submit that there should be something in the Act to show that if any person dies by accident or by other circumstances—there may be hundreds of circumstances—which prove that the person who died had no knowledge of his coming death, then certainly gifts to public charities or to relatives should be sormally considered as bona fide

gifts. So many persons are employed in the Railway, in military departments, etc. So many people are going outside India. We see people everyday going to Washington, going to America, going to Indonesia and when the Air Corporations are in full swing, you will find that thousands of people will be going out and in the case of those people, to say that the period should be one year or two years is not proper. There should be some provision to exempt these accidental deaths. Some provision should be there that if the death is by accident, this provision of one year or two years should not apply to such cases. So a proper amendment may be made for this purpose.

These are my submissions. I fould not take any more time of the House.

श्री ती० जी० देशपांडे (गुना) : उपाध्यक्ष महोदय, अभी पूर्ववक्ता के हिन्दू शास्त्रों के ज्ञान को देखकर तो मैं चिकत हो गया हं। अंकगणित और तर्कशास्त्र इन दो शास्त्रों के कांग्रेस के सदस्य साधारणतया विरुद्ध होते हैं। मेरी समझ में पांच सौ पार्लियामेंट के सदस्य या पांच सौ धुलेकर मिलकर एक याज्ञवल्क्य या मन् नहीं बन सकते । मुझे याद है कि महाराष्ट्र के एक नेता थे उन से किसी ने कहा कि एक लड़की की शादी करनी है और उनको एक २४ साल का वर लाने के लिए भेजा। उन महाशय ने क्या किया कि बारह-बारह साल के दो लड़के ले आये उस लड़की के साथ शादी करने के लिए। इसी तरह से में कहना चाहता हूं कि याज्ञव-स्वय और मनु के जो नियम है उनको बदलने , के लिए यहां पांच सौ सदस्य बैठे हैं लेकिन "वन जीनिअस कैन नाट बी कम्पेन्सेटेड बाई १०० मीडिओकर्स''। में पार्लियामेंट के सदस्यों का अपमान करने के विचार से यह नहीं कह रहा हूं, वह प्रतिभाशाली सदस्य हैं लेकिन इसलिए हम पांच सौ सदस्य हिन्दुओं के कानन को बदलना चाहे, इसके में विरद्ध हां।

11 A.M.

पहली बात यह है कि जब यह विधेयक सदन के सामने रखा गया था उस समय हम 14 MAY 1953

को बतलाया गया था कि इस देश में सम्पत्ति का केन्द्रीकरण हो रहा है, सम्पत्ति एक जगह बहुत आ रही है, इसलिए उस सम्पत्ति का विकेन्द्रीकरण करने के लिए यह विधेयक लाया जा रहा है। इसके पश्चात् प्रवर समिति में ३०-३५ सदस्य एकत्र हुए। बहुत दिन वहां बैठने के बाद यह विधेयक आया है, और में बहुत सूक्ष्मता से अध्ययन कर रहा था कि किस तरह से सम्पत्ति का विकेन्द्री-करण किया जा रहा है। यहां बताया गया था कि 'the Bill is an all out frontal attach on the private property.' यानी व्यक्तिगत सम्पत्ति के विरोध में यह बड़ी लड़ाई यहां हो रही है। मैं भी देखने लगा कि इस लड़ाई में, इस कूश्ती में कौन हारता है, कौन जीतता है। लेकिन उसी वक्त कूछ कांग्रेस के सदस्य कहने लगे कि इस में कम से कम एक लाख की सीमा रखी जानी चाहिए। एक मिताक्षर ला के मानने वाले के पास चार पांच छाख की जायदाद है, उसके पुत्र हैं, दो चार लड़कियां हैं, एक एक लड़की को पांच पांच हजार की डावरी (dowry) देनी है। तो इस प्रकार से लाख डेउ लाख रूपया तो यों ही निकल जायगा। उसके बाद जो सम्पत्ति थोड़ी बहुत क़ायम रही उसका बहुत महत्व तो होता नहीं। यहां हम देखते हैं कि सम्पत्ति के खिलाफ लड़ाई चल रही है। हमारे देश में असमानता बढ़ रही है यह कहकर सम्पत्ति के खिलाफ यहां लड़ाई शुरू हुई में पहले से ही जानता था कि इसमें ५० हजार की छट है क्योंकि कांग्रेस तो पूंजीपतियों के बल पर इस देश में चल रही है। वह कभी सम्पत्ति के विरोध में लड़ाई करेगी यह मैं नहीं समझता था । कहा जाता है कि पश्चास हजार की मियाद तो रख दो, जसके ऊपर उस पर टैक्स लिया जोकुछ आयगा जायेगा । यहां यह प्रोपेगैन्डा

फिर पूछा गया कि इतना लेकर के कितना टैक्स आपको मिलने वाला है। कहा गया की पांच छः करोड रुपये मिलेंगे। ऐग्रीकल्चरल प्रापर्टी जो देश में बडी विशाल है उसके लिए आठ राज्यों ने सम्मति दी है कि ऐग्रीकल्चरल प्रापर्टी पर टैक्स लगाया जाय । बाकी राज्यों ने कभी सम्मति नहीं दी। जहां जहां बड़े जमीदार है वह राज्य इसमें शामिल हए नहीं। इस प्रकार से यह सब कुछ होने के बाद पांच या छः करोड़ रुपये आपको मिलेंगे उससे आप क्या करने वाले हैं यह अभी तक मेरी समझ में ठीज से नहीं आया और प्रवर समिति की रिपोर्ट पढ़ने के परचात् भी में देखता हं और मुझे शक है कि यह उनके ही हित में बुरी चीज है। हमारी सरकार पचास हजार की सीमा तक तो कर नहीं लेती है, लेकिन जब मन्स्मृति और याज्ञवल्क्य की विवाह संस्था का सवाल आता है तो हम को विवाह के खिलाफ सब्त देते हैं व्यास मृनि का, जिनका जन्म ही विवाह संस्था से नहीं हुआ था। व्यास मनि का प्रमाण देकर क्या क्या बातें यहां कही गईं यह मेरी समझ में नहीं आता। बात यह है कि आजकल कुछ फैशन बन गया है हिन्दू धर्म पर आधात करने का। आज उन की हमारे धर्म और संस्कृति के खिला ह बोलने में कोई हिचिकिचाहट नहीं होती है। वह यह सोचते नहीं कि वह क्या कह रहे हैं। मेरा तो यह विरोध है।मैं तो कहता हूं कि अगर आपके सामने सम्पत्ति के विकेन्द्रीकरण का उद्देश्य होता तो आप इस प्रकार से काम न करते। मेरी समझ में तो आपको इस डेथ ड्यूटी (death duty) के बजाय सक्सेशन इयूटी(succession duty)लगानी चाहिए थी। तभी इस विकेन्द्रीकरण का प्रश्न हल हो सकता था। आप यहां पर हिन्दू शास्त्रों के विरुद्ध रोज बोलते हैं। मैं तो कहता हूं कि हमारे भिता-क्षर ला नै इस देश में सम्पत्ति का विकेन्द्रीक**रण** 

श्री वी० जी० देशपांडे किया है। यहां बड़े बड़े उदाहरण दिये गये। वह कहते हैं कि तीन पीढियों में सम्पत्ति खत्म हो जायेगी । लेकिन हमारे मिताक्षर ला में तो तीन पीढियों तक जाने की भी जरूरत नहीं है। जैसे ही पुत्र होता है उसी समय से

विभाजन हो सकता है। तीन पीढियों तक

तो सम्पत्ति रहेगी ही नहीं।

Estate Duty Bill

इस बिल में जैसा कि यह सेलेक्ट कमेटी से आया है, हमारे देशमल साहब ने भी बहुत अच्छे शब्दों में कहा था, बहत धीरे से कहा है. लेकिन मान लिया है कि "इट इज गृड गाइस गिफ्ट ट लायर्सं"। यानी जो वकील लोग हैं उनके लिए भगवान बड़ा अच्छा है। उन को तो भगवान को इस चीज के लिए दुआ देना चाहिए उसने वकील लोगों को इस देश में अच्छी तरह रखा है। पहली बात तो यह है कि मिताक्षर ला को छोड़कर वाकी जो भी ला बनाये गये हैं वह बिल्कूल वकीलों के लिए. बनाय गये हैं। जो कोई हिन्दू ज्वाइंट फैमिली में मरेगा तो उसके मरने के बाद यह झगड़ा श्ररू होगा कि जो प्रापर्टी फैमिली में है वह मिताक्षर से नियंत्रित है या सेल्फ एक्बायर्ड ( self acquired ) सम्पत्ति है। क्योंकि इन दोनों में बड़ा फर्क पड़ता है। अगर किसी आदमी की दो लाख की सम्पत्ति हुई तो वह यह कह सकता है कि यह मिताक्षर की सम्पत्ति है। यह किसी भी सम्पत्ति के लिए कहा जा सकता है। क्योंकि उसके लिए प्वीडेंस (evidence) क्रियेट (create) किया जा सकता है। इस तरह से पैसा तो ज्यादा आने वाला नहीं है परन्तु आप हिन्दू पद्धति पर आघात कर रहे हैं। मेरी तो यह समझ में आता है कि इससे बहुत सी उलझनें पैदा हो जायेंगी। बात यह है कि मरने के पूर्व हर एक आदमी का अपनी सम्पत्ति पर अधिकार होता है। किसी के पास सम्पत्ति दूसरे के पास जाती नहीं। अगर आप

सक्सेशन ड्यूटी लगाते हैं तो आप उस पर लगा सकते थे जिसको सम्पत्ति आती । ऐसा भी हो सकता है कि किसी परिवार में आठ-दस आदमी हों और उनके पास थोडी थोड़ी सम्पत्ति आती हो। तो आप इस पर भी कर लगा रहे हैं। अगर किसी की सम्पत्ति डेढ लाख की है और दस आदमियों को मिली तो एक एक को पन्द्रह पन्द्रह हजार मिलेगी। तो आप इस कानन द्वारा इस छोटी सी सम्पत्ति पर भी टैक्स लगाते हैं। मैं समझता हं कि जिस प्रकार यह बिल प्रवर समिति से आया है यह प्रचार के लिए है। इससे सम्पत्ति का कोई विशेष विकेन्द्रीकरण नहीं होता जैसा कि आप प्रचार करना चाहते हैं। आपने ५० हजार और ७५ हजार की लिमिट रखी है। और मिताक्षर को भी इसमें डाल दिया है। में समझता हं कि ऐसा करके आप कोई बडी लडाई नहीं लड रहे हैं पर अपने देश में आप उलझनें पैदा कर रहे हैं। जो चालाक आदमी हैं वह मिताक्षर के नाम पर कोई न कोई तरकोब करके इससे निकल जायेंगे और ससे वकीलों की सम्पत्ति बढती रहेगी। जो लोग सुप्रीम कोर्ट और हाई कोर्ट में प्रेक्टिस करते हैं उनके पास सम्पत्ति का केन्द्रीकरण होता चला आयगा। आप बडी बड़ी सम्प-त्तियों पर कर लगाने की सोच रहे हैं और उसका विकेन्द्रीकरण करने की सोच रहे हैं लेकिन इसके बजाय देश में उलझनें पैदा होंगी. अनसरटेन्टी (uncertainty) और वेग-नेस (vagueness) पैदा होगी और मरने वाले को भी शान्ति नहीं मिल पायेगी। वह सोचेगा कि मेरे मरने के बाद मेरे बच्चों की क्या हालत होगी। यही चीज आप इसके द्वारा पैदा कर रहे हैं। आगे चलकर मैं यह बताना चाहता हं कि आप हर एक ची ब में इस प्रकार से कम्पलीकेशन पैदा कर रहे हैं और मध्यम वर्गकी....

श्री बोगावत (अहमद नगर—दक्षिण) : सुधार आप करें।

श्री बीo जीo बे शपंड : यदि आपकी सुधार करने ही की इच्छा होती तो आप इस प्रकार का बिल न लाते । विकेन्द्रीकरण का पक्ष लेकर के आप इस बिल को मध्यम वर्ग को तकलीफ देने को और धर्म पर लेक्चर-बाजी करने को लाये हैं। बात यह है कि इस बिल से तरह तरह के कम्प्लीकेशन पैदा होने वाले हैं। इसमें कहा गया है कि अठारह साल का लड़का मर गया तो टैक्स लगे तो उस दु:ख के समय उसके पिता को डेथ ड्यूटी देने की और फिक पड़ेगी।

आगे चलकर बहुत से लोगों ने कहा कि घरों को आप ऐग्जेम्प्ट करें। मैं जानता ह कि घरों को इस में से निकालने से बहुत सा नुक़सान हो सकता है। बड़े बड़े शहरों में रहने वाले पंजीपतियों के घरों को निकाल देने से शायद इस विल में कुछ मिलेगा ही नहीं। मेरी तो राय में इस टैक्स में कुछ आने वाला नहीं है। कहा जाता है कि इसके १२ 1/, फ़ी सदी से गोरक्षा की जायगी और दूसरे काम किये जायेंगे। लेकिन मैं तो समझता हं कि इससे कुछ मिलने वाला नहीं है। जो लोग सीघे साघे हैं उनके रास्ते में इससे अड़-चनें पैदा हो जायेंगी। आप इसमें कुछ ऐसा कर दें कि जो छोटे छोटे लोगों के रहने के घर हैं या जिनके पास घर को छोड़ कर और कोई सम्पत्ति नहीं हैं उनको छोड़ दिया जाय, और जो पूजीपतियों के मकान है उनको इसमें ले लिया जाय । आप रेजीडेंशियल हाउस में और दूसरे मकानों में फर्क कर सकते हैं। आप जितनी बुद्धिमता मनु और याज्ञ-वल्क्य के विरुद्ध इस्तेमाल करते हैं अगर उसको इघर इस्तेमाल करें और उसका इघर उपयोग करें तो लोगों के रहने के घर, ऐसे लोगों के

जिनके और ज्यादा सम्पत्ति नहीं है, ऐंग्जेम्प्ट किये जा सकते हैं।

Estate Duty Bill

[SHRI PATASKAR in the Chair]

अभी ज्यादासमय नहीं गया है। आप इसमें परिवर्तन कर सकते हैं।

किसी ने ऐग्रीकल्चरल प्रोपर्टी के बारे में कुछ नहीं कहा है। आज कल कृषि भूमि की प्राइसेज बहुत बढ़ गयी हैं। एक एक एकड़ जमीन का दाम एक एक हजार दो दो हजार हो गया है। अगर किसी के पास २५ एकड़ भूमि है तो उसका मूल्य ५० हजार हो जाता है। इसके बाद उस पर भी यह कर लगेगा और वह इससे बच नहीं सकेगा। में समझता हं कि इस तरह के इकानामिक होल्डिंग्स (economic holdings) को भी इससे ऐग्जेम्प्ट कर देना चाहिए। मैं सम-झता हं कि आज भी कोई बहुत वक्त नहीं गया है। इस पर सिलेक्ट कमेटी दुबारा बैठ सकैती है। अगर इस बिल को इसी प्रकार से चलाया जायगा तो इस प्रकार की प्रापर्टी को बहुत नुक़सान होगा। जो बड़े बड़े जमीं-दार और प्जीपति है वह अपनी प्रापर्टी को बचा लेंगे और छोटे लोगों को नुक़सान होगा। में समझता हूं कि हमको इंग्लैण्ड और अम-रीका के पीछे नहीं चलना चाहिए यह सोच कर कि हम भी आध्निक हो जायेंगे। अगर हम यहां की परिस्थिति को बिना देख उनके पीछ चलेंगे तो अपने देश की हानि करेंगे। में इतना ही कहना चाहता हूं और यह कहकर अपना भाषण समाप्त करता हूं कि यह जो बिल प्रवर समिति से आया है इससे देश का मला होने वाला नहीं है, इससे सम्पत्ति का विकेन्द्री-करण होने वाला नहीं है। इससे देश म बहुत अन्धाधुन्धी होगी और जो धर्मशास्त्र के अनुसार उत्तराधिकार की पद्धति है उसके लिए यह हानिकर होगा। इसलिए अभीः

14 MAY 1953

# श्री वी० जी० देशपांड े आप इस पर फिर से सोच लें इतना ही मुझे कहना है ।

Shri Tek Chand (Ambala-Simla): The world over, Mr. Chairman, from the cradle to the grave, property owners are pursued by tax collectors. Now, so far as death taxations are concerned, they carry the pursuit beyond death against the possessions of the deseased. (An Hon. Member: Life beyond death.) That it is so, that it ought to be so, is in full according to the content of the content o with social ethics. That I am willing to concede. Death taxations have for their objective not only revenue, but social changes of a far-reaching character. The moral sanction behind death taxations whether they take the shape of Estate duty, or whether they are in the form of Inheritance duty, is that there ought to be a lessening of the disproportionate disparity of wealth. That is the moral sanction. With this moral sanction, no reasonable man in the world today, no member of a welfare State can have dispute. The only dispute, the only controversy that will arise is whether the via media adopted, whether the mode thought of for bringing about that healthy lessening of the disparity is correct, whether there has been an avoidance of the unnecessary tyrannies and cruelties that may be perpetrated, if the Act is enacted in a thoughtless manner. When examining death taxation, it is worthwhile to have a very clear and lucid perception of the sharp distinction between the principles un-derlying one type of death taxa-tion and another type of death taxation. I mean it is extremely de-sirable that we should be in a posi-tion to draw a sharp line of demar-otion between cetate duty or cation between estate duty or leath duty as it is called, and inheritance duty. Happily for us, our Constitution-makers have given a very flexible, very broad and very liberal.....

Shri N. P. Nathwani (Sorath): On a point of order, Sir, may I know whether it is open to any hon. Member at this stage to plead for or to make suggestions which are inconsistent suggestions which are inconsistent with the principle of the Bill, viz., estate duty?

Shri Tek Chand: Before continuing, may I know how far my hon. friend can divine the ideas of another before they are as much as expressed?

A short while ago, my hon, colleague, Mr. Venkataraman expressed his views regarding estate duty vis-a-vis inheritance duty. I am only endeavouring

to invite the sharp distinctions deserve to be borne in mind. I have not yet pleaded one cause or another; I have not yet expressed one preferen-ce as against another, and if my hon. friend, the learned interrupter, can bide his peace for a short time, it would be in the interests of lucidity and clear understanding of the principle involved.

Mr. Chairman: Let the hon. Member proceed.

Shri Tek Chand: I was submitting that it is well worth bearing in mind the two sharp distinctions. estate duty says: "Take the property of the deceased as one unit, and tax it accordingly." The inheritance duty says: "Take the property of the deceased in accordance with the shares in which it is distributed, and hand it over to the beneficiaries." When I was interrupted, I was going to invite the kind attention of the House to the very liberal definition of the estate duty as provided in Article 366 (9) of our Constitution.

"'estate duty' means a duty to be assessed on or by reference to the principal value, ascertained in accordance with such rules as may be prescribed by or under laws made by Parliament or the Legislature of a State relating to the duty, of all property passing upon death.....

My contention is that this very proper, very elastic definition can embrace within its ambit certain useful, socially welcome aspects of inherit-ance duty without doing any violence to the scheme of the Bill, without endeavouring to upset or revise the en-fire scheme of the Bill. Just by in-sertion of two Clauses, certain fundamental features of the inheritance duty, provided they are acceptable to the House, can easily be incorporated. The main feature of inheritance duty is that it takes into consideration what particular beneficiary receives. takes into consideration also the relationship of the beneficiary to the deceased. That is to say if the heirs or beneficiaries happen to be the direct heirs, to use an American terminology, or to be lineal heirs—whether lineal descendants or ascendants, whether parents or children—the burden of the duty is the least. This burden keeps on increasing when we come to the collateral and it is still more when we come to the remote collateral, and it is the highest when the estate is being enjoyed by a perfect stranger to the deceased. This is the principle underlying the inheritance during the content that inheritance duty. I do not want that

the Government should suffer one anna in this duty. All that I want is that the incidence of the duty should be distributed equitably—least burden on the nearest, most burden on a description of the duty should be distributed equitably—least burden on the nearest, most burden on a description of the description that I want stranger. If this principle is adopted, it will be in absolute concord with all the principles of family affinity. with all the principles of justice and fairness, and in the brief time allotted to me I shall not endeavour to develop the point any further. In 1916, in no less than 42 States of the United States of America, the rule was of inheritance duty, and it was only in one State that there was an estate duty. Therefore, if some of the principles can be borrowed and the principles can be borrowed and embodied in our Bill, the Bill is not going to be changed out of all recognition. The Bill will be embracing and the Bill will be fortifying the principles of justice and fairness. That is an aspect of the Bill which I commend in all humility, but with the greatest force of persuasion at my command despite the fact that the horizontal movement of the hoary head opposite frightens me.

Estate Duty Bill

So far as the scheme of the Bill is concerned, there are certain aspects to which I take the liberty of inviting the close and careful notice of the hon. Members. One thing I wish to warn the House against. Any parisons, any analogies that you may make with the United Kingdom law have their difficulties, have their anomalies. Our country, much as we wish should be developed to the same level, has not yet provided the ocial amenities, the social securities that are to be found in the United Kingtherefore. dom. And. comparisons will be odious, and whenever we are out to borrow the provisions of the law as it stands in England, we should be careful to make a note, a careful note, of the fact that that country provides those social amenities which today is the exclusive responsibility of bread-winner of the family Whether it is education, whether medical facilities, whether it is some sort of old age provision, it is the breadwinner of the family that has to see to it. The State does not provide that. I hope the time will soon come when our State does so.

Then I can only invite the notice of the House to certain glaring anomalies in the Bill—I cannot survey the entire Bill much as I would like to—relating to rapid succession, that is to say where death follows quickly after another death. I am sorry to say our Bill has treated the family in a very niggardly manner. I can think of so many illustrations where deaths follow not only because of epidemics, because

of choleras and plagues, where deaths may also follow because of the vicarious acts on the part of others, where deaths can follow as a result of railway collisions—the grandfather dying immediately, the father dying a few hours later, the son dying on his way to the hospital and so on. If the Bill stood as it was, there can be three-levies, four levies of estate duty within 24 hours.

Shri K. K. Desai (Halar): It is not there now?

Shri Tek Chand: They have liberalised, in all their generosity they have given three months within which if quick deaths followed, there will be exemption. But kindly take into consideration the laws of other countries. In South America, in Chile, there is a gap of 10 years permitted between one levy of death duty and the second duty, regardless of the number of intervening deaths.

In the law of the United States of America, they allow five years, in Japan they allow three months. Is that an adequate period within which you permit the estate to recuperate from the blow of death? I submit not. Even if you allow three months, it is possible to submit that very estate to a levy of estate duty four times in twelve months. Therefore, in the matter of quick succession, it will be sheer justice if the law could be liberalised so as to be on the pattern at least of American law, if not the law of Chile.

Regarding exemptions, it was stated: 'there is a long list of exemptions; why burden it more?' On the question of exemptions, there are only two matters on which I wish to take the time of this hon. House. One is, you must make a distinction between deaths due to vis major, due to the act of a third person and deaths of other types. For instance, you exempt very properly soldiers dying in action. But you do not exempt a policeman dying in the discharge of his duties when he receives a bullet from a dacoit. You do not exempt civillan population which is riddled with bullets from the air as a result of enemy action. You say on these deaths you are levying death duties.

I give one illustration. Suppose there is a dacoity—and dacoities are pretty common. The bread-winner is hacked to pieces. The adult members are also butchered. Whatever valuables they had, their jewellery, trinekets, cash etc., they are also taken away by the dacoits. Next morning the agent of the Government with his hands in his pocket comes along and

#### TShri Tek Chandl

says to the bereaved members and the children, as if it were: 'I am sorry we could not provide adequate police protection to save the bread-winner. I am sorry that you have lost your family property. But I am here to wipe your tears with a further demand of death duty. Fork it out. I submit—in the case of violent deaths, deaths due to accidents as a result of the vicarious negligence of Government—in railways, in air crashes and in other ways—to visit the members of the bereaved family with a further demand of estate duty will be wanton. will be cruel. (Babu Ramnarayan Singh: Hear, hear). Therefore, I pray that a sharp distinction ought to be drawn hetween deaths due to vis case they merit some pity, some mercy and some sympathy at the hands of the law-makers.

Regarding other exemptions, I have one thing to say. No doubt on paper we say property valued at such and such price. But there are certain properties which can be valued only in theory. For instance, there are properties which earn more wealth in the form of rents, agricultural yields and various other forms. If you are not willing to exempt an ancestral house. Bet us say, an ancestral house not exceeding a certain value; that is understandable. But ancestral houses houses as such the world over more so in our country than in others perhaps, there is a sentimental value attached. People do not want that the ancestral house should come under the auctioneer's hammer. If that ancestral house could be saved, surely the State as such collectively is not going to lose very much. Therefore, in the case of exemptions, my submissions to the House is that these two exemptions are worth consideration.

Then again, if I turn to clause 42 of the Bill. I am amazed to find one noticeable omission. That most probably is due to some faux pas, an unintended mistake. Debts and encumbrances are gong to be deducted. That is as it ought to be, very proper. But one thing that is missing is that taxes that are owed by the deceased are not mentioned in the deductable part of the estate. That is to say. A dies owing tax to the Government in the form of income tax and others.
The arrears are yet to be calculated.

yet to be determined. And it may transpire that he owes a certain sum.
say, 10,000 or 5,000 rupees. But
that tax which he owes to the State is indebtedness which is yet to be determined, which has not yet been assessed. That also should be exempted as a debt.

The Deputy Minister of Finance (Shri M. C. Shah): That will be debt. Shri Heda: He says it will come under debt.

Shri Tek Chand: I am grateful to you, Sir. But with the very limited knowledge of law that I profess, my fear is that if a literal interpretation is given, that cannot be excluded. Be that as it may, since we are ad idem, there is no harm if that exemption is also expressed.

Then regarding gifts, there is one artistic error. If it is deliberate, then it will lead to considerable amount of mischief. So far as gifts are concerned, you say 'gifts made bona fide' and 'two years' before. Why are you placing a limit of two years? 'I hat in the garb of gift, liability to tax may not be evaded is understandable. That there should be a gap of two years between the gift and the donor's death is usderstandable as a proof of bona fide'. But if you are tagging 'bona fide'. But if you are tagging on further the tautological expression bona fide and 'two years', it is not understandable to me as a lawyer or as a layman. Because you insist upon two conditions—a gap of two years plus good faith. That is to say, you got to say is, "Proof that the made 30 years ago, 40 years ago, 50 years ago when all evidence lost. All that you have to say is, "Proof that the is you have got gift was made 30 years ago is there. One hurdle is crossed. The other one nursile is crossed. The other hurdle is, you must show proof of good faith." My feeling is that you will be calling upon the donors to conserve proof when proof may not be available. Therefore, the removal of the word bona fide will not take anything away from the genuineness of the gift.

Then again in the case of gifts, I have to say one thing. No according to the law as it is, the moment there is a gift made there is going to be a race between death and the donor. If death wins within two years, then gift disappears. If the donor wins in two years, then of course the gift is good for purposes of taxation. But take into considera-tion one illustration I wish to give. A in all genuineness and good faith makes a gift. Next week he takes a journey in one of your planes and there is a crash. You say that the donee must suffer. The donor, of course, is gone due to negligent act of the part of those manning the air-craft. Therefore, at least in cuses where death overtakes within two

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years as a result of accident or as a result of vis major, those gifts should be taken as good gifts, and exempt from duty.

Then take another illustration. man agrees to give a gift today. Next week, dacoits come and butcher him. Are you going to say: We will not recognise this gift because your intention at the time of making the gift was in contemplation of death'. Well, these death are not within contemplation. Therefore, I pray that in the case of gifts that rigid condition that there must be two years' race between death and the donor may not be insisted upon-provided ceath takes place within two years as a result of some vis major.

May I take a few minutes more, Sir?

#### Mr. Chairman: Yes.

Shri Tek Chand: Then in the case of clause 32(1) (a), the words 'public charitable purpose, I submit, are creating confusion. We have not a clear perception of what is a public purpose and what is a charitable purpose. According to the interpretation of the Bill, as it stands now, it means that it must be—the purpose must be—a public purpose plus a charitable purpose. Therefore, if I create a gift in favour of limited members of the communety, let us say, in favour of a certain tribe, who are depressed or otherwise, it will not be public because the entire public can-not take benefit by it. If I create a gift in favour of scientific research, in favour of arts, literature or I want a museum to flourish, it may not be charitable, because charity, as I understand it according to legal notions or the dictionary meaning, must pro-vide help for the helpless. So, to create a gift in favour of science, arts and researches will not be a chari-table gift. Therefore, I pray that the word 'or' should be inserted; that is, whether the gift is for public purpose or for a charitable purpose. That or for a charitable purpose.

Then regarding other matters, there are going to be dangers to the State from under-valuation, dangers to beneficianies from over-valuation. You have got to be very careful, that neither the State is swindled nor the beneficiaries are going to be subjected to bribery or extortion. Therefore, when you are appointing valuers, you have got to be careful. The best care that you can take is that any valua-tion made by them, if it is under-valuation and the State has suffered the State should have access to an in-

dependent Tribunal; if it is over-valuation, it should be available for the scrutiny of an independent Tribunal. They ought to convince the independent Tribunal of the correctness of the valuation. Market value is a rough and ready test which is good in most cases. I am willing to concede that. But then again, there are certain cases we have got specifically to provide for. For certain things, there are no market values. Let us suppose, I invent something; that invention is useful and I am making tons of money today. Tomorrow my American colleague comes out with a better invention and my invention may become valueless. Again, I write a piece of literature today of considerable merit; it has a good sale. Tomorrow it may cease to have any value. Therefore in the case of valuations of some thing the case of valuations of some things. tions of some thing that is going to be vague and difficult, proper steps should be taken that cases of hardship are not encountered one way or the other.

Estate Duty Bill

Lastly I may say the tax should be ear-marked for purposes of certain social amenities which are not found in this country today but are found elsewhere. Some portion of this tax ought to go to the needy, either in the form of education or medical relief or old-age pension and that should be ear-marked. Thereby, people at least know that when they are parting with something, they are benefiting somebody definitely and posi-

भी नन्द लाल शर्मा: माननीय समा-पति महोदय, धर्म के द्वारा जिस राष्ट्र का शासन होता है भीर धर्म शब्द का धर्य रिलीजन (religion) जिन लोगों ने किया है वह भारतीय भाषा विज्ञान के विरुद्ध हैं। रिलीजन का झर्य धर्म शब्द से सर्वेषा विपरीत है।

जो मनुष्य को बंधन में डालता है उस का नाम है रिलीजन । धर्म का धर्थ है वह जो बन्धन को काटला है, खरमें करता है उसका नाम है धर्म। एतावता धर्म का धर्य रिलीजन से सर्वया विपरीत <sup>र</sup>है। उस धर्म के द्वारा जिसको माप डयटी (duty) कह सकते हैं भीर मारल साज, (moral laws), जिम

[श्रीनःदलाल शर्मा]

को श्राप विशेष धर्म के रूप से, जाति धर्म के नाम से कह सकते हैं, इन धर्म तत्वों के द्वारा जिस राष्ट्र का नियंत्रण होता है धही राष्ट्र श्रागे उन्नति कर सकता है श्रीर यही कारण है कि रामराज्य में श्राधि, व्याधि मानसिक चिन्ता श्रीर शारीरिक रोग नहीं होता था।

श्रव में इस प्रस्तुत विषय पर श्राता हूं। यह विधेयक प्रवर समिति से लौट कर श्रा गया है शौर इस में बहुत कुछ सुधार भी कर दिया गया है। परन्तु मेरा विश्वास है कि कोयले के धोने की तरह श्रभी तक पह धुल नहीं पाया है। इस की कालिमा जा नहीं सकी है।

एक माननीय सदस्य : जा भी नहीं सकती।

भी नन्द स्राल शर्मा : कारण यह है कि सम्पत्ति से इस का सम्बन्ध है भौर सम्पत्ति इतनी काली है कि उस की कालिमा को धोने की सामर्थ्य संसार में कोई व्यक्ति महीं रखता । मैं केवल एक बात कहना चाहता हूं जैसा कि मैंने पहले भी कहा था धौर उस का सम्बन्ध हमारे माननीय सदस्य श्री गाडगिल के उन शक्दों से है ज़िस में उन्होंने कहा था कि सम्पत्ति जो एक स्थान पर स्थित है उस को हम पूरा पूरा मिटा दें। सम्पत्ति के राष्ट्रीयकरण का जो सिद्धान्त है उस को स्वीकार कर लें। जहांतक में समझता , हुं यह साम्यवादी दृष्टिकोण है। इस से भिन्न नहीं हो सकता और हम पूरे पूरे उसी मार्ग पर चले जा रहे हैं, जिस का भ्रन्तिम परिणाम व्यक्ति को सर्वया शक्तिहीन, ग्र-शक्त, लुंज पुंज बना देना है जिस से यदि **इघ की धोई** सरकार न रहे, जैसी कि ग्राज

की सरकार कही जा सकती है, यदि सरकार के ग्रन्दर लोगों में स्वार्थपरता ग्रा गई, हमारी दूध की घोई हुई सरकार के बदले कोई दुष्ट विदेशी सरकार हो गई, प्रजा के हाथ में कोई बल न रहा, तो अन्ततः प्रजा का सर्वनाश निश्चित है। इस लिये इस सिद्धान्त की चला कर के, ग्रमरीका, चिली, जापान भौर दूसरे देशों का ग्रनुकरण मात्र कर के हम समझ लें कि हम सारी सम्पत्ति को मिटा कर के भ्रंत में संसार को सूखी कर सकेंगे, तो गलत है। प्रजा को सुली करने का शासन के पास एक ही उपाय है और वह यह है कि शासन भ्रपनी भ्रभिलाषाओं को कम कर दे। यदि शासन का खर्च, शासन का भार प्रजा के ऊपर कम पड़े तभी प्रजा मुखी हो सकती है ।

जैसे ग्रंगारे बनाने वाला व्यक्ति पेड़ की जड़ की ग्राग लगा कर पेड़ को जलाता है ग्रौर ग्रन्त में कोयला बेचने के लिये जाता है, कोई पूछता है कि तुम्हारे हाथ क्यों काले हैं, तो उत्तर देता है कि जंगल में जाकर देखो। लौट कर जंगल में जाता है वहां कोयला नहीं मिलता है। इस लिये ग्रंगारे की तरह कभी भी टैक्स नहीं लगाना चाहिये। टैक्स किस प्रकार लगाना चाहिये? जैसे कि पिछली बार हमारे वित्त मंत्री ने कहा था:

पुष्पं पुष्पं विचिन्वीते . . . . .

जैसे माली बागीचे के अन्दर एक एक फूल बीनता है, फुलवारी को नहीं नष्ट करता है उसी प्रकार से टैक्सेशन भी होना चाहिये। आज इस में क्या क्या दोष हैं मैं इस का जिक नहीं करना चाहता।

हिन्दू धर्म शास्त्र और भी बाकी जितनी हिन्दू संस्कृति है वह व्यक्ति के पास पैसा रखने के संबंधा विरुद्ध है। जिस के पास तीन वर्ष के भोजन के ऊपर धन हो उस के लिए शास्त्र की आज्ञा है कि वह तत्काल

श्रपने घन को सब जगह बांट दे। इसी

प्रकार राजाओं के लिये राजसूर्य भौर भश्वमेध

यज्ञ कर के भ्रपने घन को दान करने की भ्राज्ञा

है। मैं चाहता हं कि डैय ड्यूटी ( Death

duty ) के बदले श्राप लाइफ इयुटी

श्री गाडगिल (पूना मघ्य) : पेड़ तो भौर हो सकते हैं। श्री नन्द लाल शर्मा : हां पेड़ हो

तो सकते हैं। अगर कोई गधा घास को

बनाते । द्यादमी प्रपनी भलाई के लिये, प्रपने परलोक के लिये पांच प्रकार से भ्रपनी सम्पत्ति को बांट दे। तभी मनच्य सूखी रह सकता है। इस प्रकार का दान न करके हम दूसरे देशों का भ्रन्धानुकरण कर रहे हैं। मैं भगवान से प्रार्थना करता हं कि इस देश में वह दान होने लगे। मेरे एक शब्द से धुलेकर जी को कष्ट हुआ। मैं किसी के प्रति अनुचित प्रकार का आक्षेप नहीं करना चाहता । मैं शास्त्र का भ्रन्तिम विद्वान नहीं हं। मैं ने गुरु जनों के चरणों में बैठ कर जो कुछ प्राप्त किया है उस को मैं रुपये में एक पैसा भी नहीं समझता हूं। मुझ से बढ़ कर विद्वान हो सकते हैं। भ्राप कहते हैं कि मैं सारे भारत वर्ष के पंडितों को चैलैंज दे सकता हं। मेरे सामने कोई खड़ा हो। चर जाये तो घास फिर पैदा हो सकती है। जब सावन प्रायेगा तो पास फिर पैदा हो जायगी भौर गधा बेचारा हड्डी हड्डी रह जायगा। तो यह मेरा निवेदन है। मैं किसी के प्रति कोई ग्राक्षेप नहीं करता । न मेरे भन्दर किसी व्यक्ति के प्रति दर्भाव ही है। मैं तो राम राज्य की भावना लेकर इस संसद में भाया हं भौर ईश्वर से प्रार्थना है कि यहां राम राज्य हो जाय। भ्राप ने राम राज्य शब्द को छोड कर वैलफेयर स्टेट (Welfare State) कर दिया है। लेकिन वेलफेयर शब्द की कोई क़ीमत नहीं है । जैसे कि कम्यनिस्ट भाइयों के कामरेड शब्द की कोई कीमत नहीं है । एक समय हिटलर भौर स्टालिन ने एक दूसरे को कामरेड कहा था पर कुछ समय बाद वह एक दूसरे का गला काटने को तैयार हो गये। कारण यह या कि उन के बीच में धर्म नहीं था। सुग्रीय ने भ्रग्नि को साक्षी देकर रामचन्द्र जी से मित्रता की थी लेकिन उसको कभी नहीं त्यागाः क्योंकि उस में बीच में धर्म था इसलिये धगर कामरेड भौर वेलफेयर स्टेट इन शब्दों को हटा दिया जाय तो अच्छा है।

बरसाद की नदी बरसात के पानी से भरी उछलती कूवती जा रही थी। भीर भपने किनारों को ढहाती चली जा रही थी। उस को देख कर एक मस्ताने ने कह दिया किये वर्षा के दिन बीत जायेंगे। तेरे हवाई जहाज भीर मोटर गायब हो जायेंगे। उस वक्त हे तिटनी जिस ने तेरे तट की शरण ली थी उस वृक्ष को उखाड़ देने का कलंक तेरे ऊपर लगा रहेगा।

में केवल यही कह सकता हूं कि मैं यह समझता

हं। इस लिये शंकर के कंठ की गर्जना करना

ठीक नहीं है कारण सदा इस कंठ में रहना

नहीं है।

एक बात और है जो कि में ने पिछ शी बार भी कही थी। इस बिल को मिताक्षरा के सिद्धान्त से सिद्धान्ततः विरोध है। कारण हिन्दू मिताक्षरा के अनुसार घोनर घाफ दी प्रापर्टी कभी मरता नहीं है। इसी लिये पुत्र का नाम है सन्तान। सन्तान का धर्ष होता है कंटीन्युएशन (continuation)। इस तरह घोनर बराबर चनता नला जायगा। बह पिता के मरने पर सम्पत्ति को इनहैरिट

# [श्री नन्द लाल शर्मा]

(inherit) नहीं करता है।

पिता की मृत्यु पर इस प्रकार का कोई

प्रक्त उठता ही नहीं है। यह तो उसका

जन्मसिद्ध ग्रिषकार है। मिताक्षरा के

सिद्धांत के अनुसार उस को जन्म से ही यह

ग्रिषकार प्राप्त होता है। इस लिये मृत्यु

के पक्षात कर लगने का प्रक्त ही नहीं

उठता। इसी लिये में कह रहा हूं कि

ग्राप जो इस टैक्स को लगा रहे हैं इस के

यजाय जो पांच प्रकार का वित्त बंधन है...

रक्षा सगठन मंत्री (श्री त्यागी): तो नया ग्राप का यह मतलब है कि जब बच्चा पैदा हो उसी वक्त उस से ड्यूटी ले ली जाय?

श्री मन्द लाल द्यानां : खेद है कि ग्राप उस समय ये नहीं जब में ने यह कहा था कि जो पांच प्रकार का वित्तीय बन्धन है उस को स्टेट् को एनफोर्स कराना चाहिये। यह ग्रापने सुना नहीं। कम्युनिस्ट वेचारे ग्राज हम को समझाते हैं कैपीटलिज्म के बारे में। हम कहते हैं कि हमारे यहां जो धन का परित्याग बताया गया है वैसा भौर कहीं भाप को मिलेगा नहीं। जितने में पेट भर जाय उतना पैसा मनुष्य को रखने का ग्रधिकार है उस से जो भ्राधक पैसा रखता है वह चोर है ग्रीर दंड का ग्रधिकारी है।

श्री गाडगिल : यह बिल्कुल ठीक है।

श्री नन्द लाल द्यामां : लेकिन यह प्राप के व्यवहार में नहीं है। जो एक एक लाख का ऐंग्जेम्प्यान ( exemption ) कराने को फिर रहे हैं। हमारे यहां यह स्था कि जिस समय राम ने यज्ञ किया तो वैदेही माता के हाथ में एक लाल तागा रह गया था बाकी सब कुछ दान दे दिया गया था।

श्री गाडगिल : भ्रव कोई ऐसा यज्ञ नहीं करता।

श्री नन्द लाल शर्माः यज्ञ करवाना स्टेट का काम है'।

भ्राप धर्म का तो समूलोन्मूलन कर रहे हैं भ्रीर फिर चाहते हैं कि सुख भीर शांन्ति मिले। हरिश्चन्द्र ने सब कुछ दान करके स्मशान में नौकरी की। क्या हम इस प्रकार के यज्ञ करवा रहे हैं? मरने पर भ्राप दूसरे के कन्धे पर चढ़ कर कर लेने के लिये कहते हैं।

ग्रब मैं दो एक शब्द गिफ्ट ('gift) के सम्बन्ध में कहना चाहता हूं। सब बातें तो कह नहीं सकता।

Mr. Chairman: The hon. Member has got only two minutes more.

श्ची नन्द लाल जर्माः गिफ्ट के सम्बन्ध में भ्राप ने दो वर्ष का भीर ६ मास का बन्धन रखा है। दुर्भाग्य है कि इन महापंडितों ने जो शास्त्रों के सम्बन्ध में सारे संसार के पंडितों को चैलेंज देने को तयार हैं, इस बात का ध्यान नहीं रखा कि हमारे यहां दान की विशेष महिमा है ब्रातुर काल में। पिता की मृत्यु के समय पुत्र का यह कर्तव्य है कि वह धन के मोह को छोड़ कर सारी संम्पत्ति पिता के भागे रख दे कि दान दे दीजिये यह ग्राप की सम्पत्ति है। नचकेता भ्रपने पितासे जाकर पूछताहै जो कि यज्ञ कर रहेहैं कि, 'हे पिता मैं भी तो ग्राप की सम्पत्ति हुं ब्राप मुझे किस के लिये दान करते हैं। पितापुत्र के लिये ग्रपनी सम्पत्ति को लेना चाहते

श्रीर कोई बन्धन न डाला जाय, समय का बन्धन न डाला जाय, ग्रौर किसी प्रकार का बन्धन न रखा जाय । यहां विशेषकर चैरिटैबुल गिफ्टस के लिये कहा गया तो उस का ध्यान रखा जाय।

Estate Duty Bill

एक शब्द मुझे वैल्युएशंन ( valuation ) के लिये कहना है। आप ने मारकेट वैल्यू (market value) कही है, लेकिन ब्राप समझिये कि जिस व्यक्ति की सारी की सारी प्रापर्टी मारकेट पर लगी तो मारकेट वैल्यु उस को प्राप्त नहीं होती है, उस का तो दिवाला निकल जाता है भीर कीमत बहुत गिर जाती है। इसलिये इस का भी विशेष घ्यान रखा जाय। मब बाद में फिर मुझे भवसर मिलेगा तो मैं इस सम्बन्ध में निवेदन करूंगा ।

Shri L. N. Mishra (Darbhanga cum. Bhagalpur): I welcome this measure. I welcome it not because it is a very revolutionary measure, but because it is a step in the right direction and it will enable us to fulfil one of our election pledges to our people.

I also believe that this is one of the many measures that we intend tobring forward to put an end to the inequality of wealth in our country. As the House knows this Estate Duty Bill has a history of its own and today it is emerging out of a chequered career of long twenty-seven years. Even in the form of a Bill it has been the fore us for the last seven years and before us for the last seven years and hence there is nothing new to be said about it. However, I would like to say a few words in its favour.

We are pledged to have a welfare-state and hence, it is necessary to have more and more of revenues for the expanding activities of the State of a welfare character. That increasing revenue has to come from the national wealth of the country, or the national income of the country. What proportion of the national wealth the country wealth the national wealth wealth the national wealth wealth the national wealth wealth we well we should go to the revenue is a matter for careful consideration. This per-centage to a large extent depends upon the character of the expenditure which the State makes. According to leading economists like Bertil Ohlin-and Lord John Meynard Keynes, the present proportion is about 25 per cent. in the advanced countries of the

उस समय उन्होंने कोध में भाकर कहा कि, 'मैं तुझे मृत्यु के लिये पूत्र मृत्य के पास चला **धाज भी धन्त समय में दान करवाने** की परम्परा है। भ्राखिरी समय में ग़रीब से ग़रीब बेटा भी भपने पिता से कुछ न कुछ दान करवाना चाहता है। उसी दान को भ्राप ने इस में रख दिया है।

श्री गाडगिल : दान पर प्रतिबन्ध नहीं है। दान के साथ कर दे दो जैसे कि - बड़ी दक्षिणा के साथ भोजन भी दिया जाता . 🕏 I

श्री नन्द लाल शर्मा : I hope the time of the interruption will be deducted.

मैं दान के सम्बन्ध में यह शुद्ध भावना से निवेदन कर रहा हूं। हां भ्राप उस के बोनाफायडीज (bona fides) का ध्यान रखें । मैं इस लिये निवेदन करना चाहता हं भीर में बिल्कुल शुद्ध भावना से निवेदन कर रहा हूं कि दान के सम्बन्ध में सरकार केवल एक बात का ध्यान रखे कि वह बोना फाइडी है। मैं बोना फाइडी के लिये तो नहीं कहंगा कि बोना फाइडी का परित्याग कर दिया जाय । लेकिन यदि उस ने शुद्ध भावना से, सत्य भावना से दान किया है तो उस का जरूर घ्यान रखा जाय। भीर भाप ने स्वयं इस को स्वीकार किया है और कहा है "गाड्स गिफ्ट फार लायसं" (God's gift for lawyers)। भगर वकीलों के लिये कृपा हो तो फिर दान के लिये कृपा क्यों न हो। दान करने वाला तो मर गया, उस का तो कोई (affidavit) होने वाला नहीं है भीर जो पीछे बच गये उन के लिये सारा प्रपंच होगा। तो जो प्रपंच है उस के लिये बोना फाइडी को छोड़ कर

## [Shri L. N. Mishra]

world. But in India, taking the Union and the Provincial finance together. this proportion is about 10 per cent. In a country like India with an un-developed economy and large number of low income groups, it is perhaps not possible to have the high percentage of 25. Therefore, this 10 percent may be said to be not unsatisfactory. Still, there is some scope for increase in it.

When I advocate increase in taxation. I confine it entirely to the sector of direct taxation. As the tax structure of our country & mainly based upon indirect taxation, and our population is suffering from the regressive effects of indirect taxation. Therefore, here I am glad to say that the Estate Duty Bill is not only a measure for direct tax, but also in the nature of a direct levy on the capital. The criterion of a good tax system is that it should depend on a few, substantial taxes for the bulk of its revenue. I am sure there can be little doubt about the fact that the Estate Duty will be one of the substantial taxes in the tax structure of our country.

#### 12 NOON

Further the Esate Duty has been an important weapon in the fiscal armoury of almost all the important countries of the world. It is the only rightful means of appropriating a share of unearned income and scaling down the inequalities of wealth in society. society. By this levy, I am sure the State will go a long way to narrow down the present gulf between the rich and the poor in our country and rich and the poor in our country and it may also create structual equilibrium in economic life of our society. Therefore, the Planning Commission has suggested the imposition of this taxation to achieve equality of wealth and also for mobilisation of productions. tive resources of the country.

As the House knows almost all the national plans meant for the economic development of the country, like the Bombay Plan, the Peoples' Plan and the Colombo Plan have taken into account the receipts from the Estates Duty and we can make out a very strong case for the imposition of this tax from them.

The introduction of an Estate Duty 'has been opposed on the ground that it may affect savings and thereby jeopardise capital formation in the country. I do not accept this argument as right and valid. The experience of countries where this taxation has been in operation for a large number of years suggests that it neither affects savings nor curbs initiative. On account of the peculiar character of modern industries taxes like Estate Duty do not affect savings in any way. The experience of England show that there with the increase in proceeds from death duties there has been a simultaneous increase in capital wealth of the country. Further, I would like to say a word about the role of savings in national economy. You know. Sir, national economy. You know, Sir, modern economists like J. M. Keynes have said that saving is not always a boon. Savings do have beneficial a boon. Savings do have beneficial effects, especially in the conditions of full employment by checking inflationary forces but not under conditions of less than full employment.

Pandit L. K. Maitra (Navadwip): That was what he said in connection with unemployment; if the money is there and employment is not there.

Shri L. N. Mishra: So, saving is not an objective which we should follow without some amount of reserve.

Further the Estate Duty Bill in its present form will not affect savings in any way. Ethically also there is nothany way. Ethically also there is nothing wrong with this Bill. I do not think people have got an unlimited right to property. To tax the property of individuals is a prerogative of the State and no better justification for the introduction of the Estate Duty and he found than what Sir William can be found than what Sir William Harcourt said in his Budget speech of 1894:

"Nature gives man no power over his earthly goods beyond the term of his life. What he possesses, to prolong his will after his death—the right of dead hand to dispose of property—is a pure creation of law and the State has a right to prescribe the conditions and the limitations under which that power shall be exercised.

Coming to the details of the Bill I should say that in a Bill of this characshould say that in a Bill of this character controversies and disagreements are bound to follow. But we have to look at it objectively and taking an objective view of the thing I must say that the Select Committee has made distinct improvements, especial-But to my mind the exemption level.

But to my mind the exemption level
appears to be a bit high, particularly
in a country like ours.

Some hon. Members spoke of the common man. I do not know who is that common man having a property of Rs. 50.000 or Rs. 75.000. The schedule of exemptions incorporated in

the Bill is to be welcome from the taxpayer's point of view.

Before I conclude I would like to suggest one thing, and that is about relief to agriculturists. Very special care should be taken in imposing taxes on the agriculturists. You know there is no organised market for land, and value of land changes very often. There may be a number of agriculturists in our country having landed property worth two or three lakes of rupees, but they can hardly manage Rs. 25 lakhs of cash. Therefore I suggest that if the agriculturist can-not pay the tax in cash, option should be given to him to transfer part of his property in satisfaction of the whole or a part of the tax. In Great Britain there is such a provision under the Finance Act of 1910 and it has proved to be of great relief to farmers. I would like the Finance Minister to take this matter into consideration. Further, at a time when we contemplate to bring forward far-reaching changes in the land system of our country, the State need not feel hesitant to acquire and own land and start State farms. If we acquire land it may lead to the partial nationalisation of land. Therefore I suggest that option should be given to the agriculturists to transfer a part of their property in satisfaction of the duty they have to pay.

Finally I shall say that estate duty is a prime need of a welfare State, because of two reasons. In the first place it is a productive source of re-venue and it is recommended by all the canons of taxation. It will find finance for many of the schemes de-tailed in the Five Year Plan. Se-condly, it will lead to "gradual peace-ful equalisation" of wealth which the imposition of Income-tax has failed to achieve. In that way it is a very progressive measure and should be adopted. By limiting inheritance it will do away with one class, that is the class of 'rentiers' and will force them to 'live by work' and thereby be a contributory to the uplift of the country. I think this estate duty will open a new chapter in the history of Indian taxation and I hope it will prove to be of great help to the Finance Minister.

With these few words I support the measure.

Shri Raghubir Sahai (Etah Distt.— North East cum Budaun Distt.—East): I rise to give my whole-hearted sup-port to this Bill as it has emerged from the Select Committee. At the very outset I may say that the report of the Select Committee has come to

me as a great agreeable surprise. The House may be aware that last time when the Bill was introduced I had my own doubts and I was one of the greatest sceptics about the utility of this Bill. My greatest grouse against the Bill was that it had not laid down any minimum exemption limit and thereby it had aroused a lot of ner-vousness and uneasiness in the minds of middle class people.

I am very grateful to the hon the Finance Minister as well as to the Members of the Select Committee who have seen their way to embody in this Bill an exemption limit and also to lay down a number of items that have the estate duty. By making a provision for those things, I think the sting has been taken out of the tail of this Bill and therefore I am very glad that I have an opportunity to congratulate the hon. Finance Minister as well as the other Members of the Select Committee who considered the Bill in all its aspects.

Coming to some of the specific items that have been dealt with in this Bill, I may first point out the case of gifts. It has been provided that a gift to an extent of Rs. 2,500/- which has been made for a public charitable has been made for a public charitable purpose and also within six months of the death of the deceased would be excluded. It is one of the exemptions. So far as this exemption is concerned, I think there can be no two opinions that it is very proper but I do not see the need of laying down either a limit to its valuation or a limit to the time. Nobody can observe when a man would die and to foresee when a man would die and to lay down a time limit of six months, ! think, will be very hard. Moreover just to lay down a limit of Rs. 2,500/would also be highly improper for, I think the idea of charity is inborn and every Indian, especially a Hindu, is used to it and would like to give something of his property for charitable purposes. Why should you put a limit to the charitable-minded propensity of a man? In my humble opinion, neither a time limit should be fixed nor that of value You should only see that of value. You should only see that the gift has been made for a bona. fide charitable purpose and so far as I have been able to study this point. I think in the United Kingdom as well as in Australia, there is neither a time limit to any gift nor only ther a time limit to any gift nor any valuation limit to any charitable gift.

Sir. with your permission, I may invite your attention to a provision that has been made in England about gifts to national trusts. They are something of the kind of public chari-table purpose. With regard to those trusts, no limit has been put either as

# [Shri Raghubir Sahai]

regards valuation or as regards time. I fear that if you make such a provision in this Bill, gifts of the kinds of Swaraj Bhavan made by the late Pandit Motilal Nehru, the illustrious father of our Prime Minister, would not be possible. Everybody that Swaraj Bhavan which was formerly known as Anand Bhavan, was the very residence of the late Pandit Motilal Nehru. It was valued at a very high price. Does the House think or any hon. Member of this House think that henceforward no such charitable-minded person would be born? There be may many such persons who might be prepared to gift out large properties for public charitable purposes. So if you make a provision of this kind, you will be putting a sort of a limit and check on their charitable activities. I would submit that this point may be considered by the hon. Finance Minis-

Next I would take the case of gifts made by deceased persons in consideration of the marriage of any of their female relatives. That is also a very salutary and a very wholesome provision and this would give a lot of solace and relief to Hindus all over the country because everybody knows that the problem of marriage of girls is very difficult these days and if a provision like this is made, it would certainly give relief to a large number of people. But, when you make a provision for excluding a definite sum that has been set apart for the marriage of girls, why not a similar sum be made for the education of sons. Because, cases may arise where people may die young. Reference was made to the air tragedy that took place only a couple of days ago. One of the Members of this august House was involved in it. Who knows, he may have left minor sons or he may have made provision for the education of those sons. If you pass this Estate Duty Bill, the provision that has been made for the marriage of daughters would be ex-cluded but he provision that has been made for the education of minor sons would not be excluded. I think that point should also be considered by the hon. Finance Minister and by this House.

In the minutes of dissent that have been appended to this report. I find that a number of persons have raised the question about excluding the or-dinary residence or house where the deceased used to live, from the scope of this duty. To my mind, there is a lot But, we of force in that contention. should not ignore the other side of the picture also. Because while there may

be houses worth Rs. 5,000, Rs. 10,000, or Rs. 25,000, there may be houses, on the other hand, which may cost 5 lakhs or 10 lakhs of rupees. Reference was made here that if houses were to be excluded, so many magnificent nouses of the princes would also be excluded from the purview of this Estate duty. We should not look at this problem from this narrow stand point, but from a larger stand point. Generally, the feeling among the people is that their domestic houses even after their death should remain in the possession of their successors. That is a natural feeling and I wish that this House should not only consider dispassionately that sentiment but respect that so far as possible. But, in the larger interests of the country, and also in order that this Bill after its passage into law may not be rendered nugatory, we should also see that certain reasonable limits are put on this. I would suggest very respectfully that where under clause 34 property up to Rs. 50.000 will be excluded, that limit may be raised up to 1 lakh so that houses of moderate prices, say. about 25,000 or 30,000 would come within that limit, and they would also be excluded.

This takes me to another pointand it is also very pertinent--whether the exempted items should be included in the aggregate property for the purpose of calculation of the Estate duty. In clause 33 of the Bill. as it has emerged from the Select Com-mittee, it has been laid down:

"For determining the rate of estate duty to be paid on any property passing on the death of the / deceased, all property so passing, excluding property on which no estate duty is leviable under section 34 but including property exempted from duty under section 32.....shall be aggregated so as to form one estate and the duty shall be levied at the rate or rates applicable in respect of the principal value thereof."

I confess that I am unable to appreciate the reasoning of this Clause which I have just read out. Now, if you want that these things should be exempted as you have laid down in Clause 32 from the estate duty, then they should continue to remain exempted. It is not proper that while by the one hand you give those things, by another hand you take away the things which you have already given. So, what I beg to submit is that those excluded items should not be aggregated in the common pool so that the duty on the entire property may be levied at a specific rate.

In support of what I am saying I Kingdom find that in the United also these exempted properties are not aggregated for the purpose of fixaaggregated for the purpose of fixa-tion of rates, and if the principle has been found to be acceptable in the United Kingdom. I see no difficulty in accepting that principle here also. It may be said, and it can very well be contended: "Why give so many exemptions? If so many exemptions are given, then the Act will be rendered entirely nugatory and its effect will be almost nil". To these critics I may be permitted to say that this kind of legislation or this kind of imposition of duty or tax is something entirely different from other taxes to which we are used. This duty was never meant to be imposed on each and every estate irrespective of the value of the property or without any regard to the type of heirs.

I had occasion to go through some of the chapters of the very admirable brochure prepared by Shri Gadgli on death duties, and in one of the paragraphs therein I found the following.

"It should, however, be made clear that in the case of the surviving spouse and minor children where there is no provider and to whom the inherited property provides the only basis of their existence, any tax without sufficient exemption limit would be an unjust imposition".

I would beg of you and I request all the hon. Members of this House to note the words "sufficient exemption". They have not laid down minimum exemption or exemptions as few as possible, but sufficient exemptions, and this is the accepted principle in all the countries wherever estate duty has been levied.

Shri Gadgil proceeding a little further in the same book has \*justified this exemption, and he says:

"Minimum exemptions from the administrative point of view of estate duties is quite defensible. If every estate was to be taxed irrespective of its value, it would be vexatious and it would be yielding less revenue. The primary interest of the exemption is to save the tax administration the cost of checking and auditing thousands of returns of small estates, and the receipts would not cover or would do little more than cover the costs."

This is, as I have submitted, the experience of other countries as well. I am going to take only a very short time. When we refer to U.K. we find that although the exemption limit there has been raised very high, the figures of yield have gone higher and higher. Sir, with your permission, I may quote that in the year 1938 although the yield from this estate duty in England was £78 million. In 1944 it was 107 million, in 1945, 119 million, in 1946, 142 million, in 1947, 163 million and in 1948, 160 million.

Shri M. C. Shah: The exemption limit is £2,000 only.

Shri Raghubir Sahai: Yes, that I know. It was raised from £200 to £2,000 and thereafter the yield has been rising from year to year.

Sir, I would not take much time of the House. I would only urge in the end that greater care should be taken in the administration of this Act so that there might be the minimum number of evasions, because the success of the Act depends upon how well it is administered. With these few words, I support the Bill.

Mr. Chairman: At 12-45 we have got a half hour discussion. So now there are 20 minutes more. If hon. Members can finish in ten minutes each, I can accommodate two speakers.

Ch. Ranbir Singh (Rohtak) rose— Mr. Chairman: Shri S. N. Das.

श्री एस० एन० दास (दरभंगा मध्य): सभापति जी, इस सभा में कई सदस्यों के भाषण सुन कर मुझे बड़ा ही ग्राश्चर्य हुन्ना। स्वराज्य मिलने के कई वर्ष बाद सरकार यही तो एक ऐसा कानून लाई है कि जो उन सिद्धान्तों भीर भादशों के धनुकूल है जिन को कि हम ने भपने सामने रखा है कि हम भपने समाज के भन्दर समानता लायेंगे। उन सिद्धान्तों के धनुसार सरकार बड़े परिश्रम के बाद सन् १६४६ से ले कर सन १६५३ तक परिश्रम, गवेषणा भौर विचार विमर्श करने के बाद, धनेक बाधाधों और विष्नों को पार करहे इस विधेयक को लाई है भौर इस को हमारे वित्त मंत्री जी को यहां रस्थने का मौका मिला है। इस समय भी हमारे बहुत से माननीय सदस्यों ने धर्म के नाम पर, परम्परा के नाम पर या संस्कृति के नाम पर इस विषयक क

श्री एस॰ एन॰ दास] सम्बन्ध में भापत्तिया उठाने का साहस किया है। मैं उन के साहस की प्रशंसा करता हूं। धाज के जमाने में जब कि बहुत सी शताब्दियों से संचित की हुई जनता के परिश्रम से उपाजित जो कुछ सङ्ग्पत्ति लोगों के हाथ में जमा है उस पर थोश सा प्राचात करने के लिये यह विधेयक लाया गया है तो हमारे बहुत से भाई न मालूम सहानुभूति में या स्वयं घाषात पा कर छटपटा उठे हैं। मैं समझता हूं कि जिस बनता की तरक से वे प्रतिनिधि हो कर भाये हैं उस का प्रतिनिधित्व नहीं करते हैं। ग्रगर कोई भी संसद् का सदस्य भाज सन् १६५३ में इस साधारण विधेयक का या तो विरोध करे या विरोध का भ्राभास प्रदर्शन करेतो में समझता हं कि उस को उस रोगी की तरह समझा जाना चाहिये कि जिस के शरीर पर एक छोटा सा भापरेशन किया जाता है या एक साधारण सा इंजैक्शन दिया जाता है और वह खटपटा उठता है। श्राज हमारा समाज पुराने समाज से बदल कर एक नये समाज का रूप घारण कर रहा है। हो सकता है कि यह प्रसव की वेदना हो । इस नये समाज के जन्म लेते समय हमारे कुछ भाइयों को जो वेदना भन्भव हो रही है मैं समझता हुं कि यह उन की ग्रसली वेदना नहीं है बनावटी वेदना है। में समझता हं

समापित जी, में समझता हूं कि यह एक ऐसा बिल है जिस से सरकार हमारी प्रशंसा की भाजन बन सकती है। यद्यपि में यह समझता हूं कि जिस रूप में हम इस बिल को इस हाउस में देखना चाहते थे उस रूप में यह हमारे सामने नहीं झाया है जिर भी यह बहुत सही है। हमारे बहुत से कांग्रेस के सदस्यों ने कहा है कि इम को साधारण झादमी की तरफ, मध्यम भेणी के झादभी की तरफ भी देखना चाहिये,

कि अब समाज का कल्याण होने वाला है।

हमारा प्र्यान उस तरफ भी जाना चाहिये। हिन्दुस्तान की ५० प्रतिशत जनता ऐसी है जिस को खःने का ठिकाना नहीं है, रहने का ठिकाना नहीं है, पहनने का टिकाना नहीं हैं। उस के मुकाबले में ग्राज बहुत से ऐसे लोग ह जो उस के परिश्रम से उपाजित धन का मनेक प्रकार से उपभोग करते हैं और साधारण जनता के नाम पर यह कहते हैं कि यह विधेयक ठीक नहीं है, इस में यह संशोधन होना चाहिये भौर वह संशोधन होना चाहिये । मैं समझता हुं कि यह प्रतिनिधित्व का उपहास करना है। मैं यह कहना चाहता हूं कि यह सरकार जितना ही विलम्ब कर रही थी इस बिल को साने में भौर जितना हम विलम्ब करते हैं इस बिल को पास करने में मैं समझता हूं कि जिस जनता की तरफ से हम यहां आये हैं उतना ही हम उस के प्रति विश्वासघात कर रहे हैं। जो कुछ भी घन हमारे देश में है वह सब समाज का धन है। किसी मन्ष्य के मरने पर समाज को उस के धन पर पहले भ्रधिकार होना चाहिये भ्रौर उस के स्त्री भ्रौर बच्चों को उस के बाद में ग्रधिकार होना चाहिये । खासकर भ्राज के राज्य में जब कि राज्य ने जनता की भलाई का हर तरह का काम प्रपने जिम्मे लिया हुआ है। पढ़ाई का इन्तिजाम करना, रक्षा का इन्तिजाम करना, ग्रस्पताल खोलना ग्रादि जितने भी समाज के उपकार के काम हैं उन को ग्राज राज्य कर रहा है। माता पिता के जो काम हैं जैसे शिक्षा का इन्तिजाम करना ग्रादि उन को राज्य कर रहा है। भ्राज समाज शिक्षाका इन्तिजाम करता है, चिकित्सा का इन्तिजाम करता है, बच्चे की रक्षा का काम करता है । ऐसी ग्रवस्था में से यदि राज्य ब्राज संचित धन में से थोडा सा हिस्सा मांगता है तो ग्राज यह छटपटाहट नजर भाती है। मैं समझता हूं कि जब भी हम कोई सुधार का कानून लायेंगे तो इसी प्रकार

की छटपटाहट होगी। उस पर हमें विचार नहीं करना चाहिये। यह तो छोटा भ्रापरेशन हैं। में समझता हूं कि हम को तो भ्रागे बड़े बड़े मेजर भ्रापरेशन करने पड़ेंगे। इसलिये जो हम को तकलीफ यहां भौर बाहर दिखलाई पड़ती हैं उस की हम को परवाह नहीं करनी चाहिये। भ्राज संसद् के भ्रधिकांश सदस्य यह समझते हैं कि भ्राज वक्त भ्रा गया है कि जब हम समाज के घन में से भ्रधिक से भ्रधिक हिस्सा ले कर राष्ट्र के कोष में लायें भौर उसे इस तरह काम में लायें जिस से कि गरीब से गरीब के लिये पूर्ण व्यवस्था की जा सके। उस के पढ़ने लिखने का, भीर उस के स्वस्य रहने का इन्तिजाम किया जा सके।

Estate Duty Bill

सभापति जी, सब से पहली बात में यह कहना चाहंगा कि लोग कहते हैं कि जिस धन को मरने वाला मरने के पहले दान कर दे उस धन को इस कर से मुक्त कर देना चाहिये । मैं समझता हं कि श्राज जब समाज ने इतना काम भ्रपने ऊपर ले लिया है, राष्ट्र न जब इतना काम ग्रपने अपर ले लिया है, तो किसी व्यक्ति को दान करने की गुंजाइश नहीं रहनी चाहिये। धगर समाज में कोई भी ऐसा व्यक्ति हो जिस की रक्षा का, शिक्षा का, देख रेख का, रहने का राज्य इन्तिजाम न कर सके तो उस राज्य को कल्याणकारी राज्य कहलाने का हक नहीं है। उस राज्य को हट जाना चाहिय। इसीलिये जब हम ऐसा दावा ले कर चलते हैं कि हम एक कल्याणकारी राज्य ह भौर हिन्दस्तान के हर बच्चे की चाहे वह किसी धम या मजहब का हो, चाहे वह गरीब हो, या धनी परिवार का हो, सब की शिक्षा दीक्षा का प्रबन्ध करेंगे. तब मरने के वक्त इन कामों के लिये दान देने की भावश्यकता ही नहीं रह जाती। म समझता हं कि जितना

दान हो वह सब राष्ट्र के कोष में होना चाहिये भौर उस का व्यवस्थित रूप म सर्व हो। इस से बढ़ कर समाज का कल्याण दूसरा नहीं होगा। में समझता हूं कि जब हमारा राज्य एक पुलिस राज्य था उस समय व्यक्ति के इस प्रकार के दान करने की भावश्यकता

व्यक्ति को मरते वक्त स्थाल होता है, उस के मन में इस प्रकार की भावनायें होती हैं। वह भपने सामने वेखता है कि लोग पीड़ित ह, दु:ख में हैं, उन के लिये शिक्षा का इन्तजाम नहीं है तो वह सोचता है कि उस को इस के लिये दान करना चाहिये। लेकिन यह उस सम की बात है जब कि सरकार का काम केवल पुलिस रखने का या फौज रखने का या। किन्तू भाज सरकार का काम फौज या पुलिस रखने का ही नहीं है। ध्रगर सरकार का,कल्याण-कारी सरकार का, काम धाज यह सरकार नहीं कर सकती तो यह सरकार यहां ठहर भी नहीं सकेगी। दूसरी सरकार इस के स्थान पर यदि कोई सरकार शिक्षा दीक्षा. खाने पीने का इन्तिजाम नहीं कर सकेगी तो वह इस देश में कायम नहीं रह सकती है। इसी दावे पर मैं कहता हं कि जो धनी लोग हैं उन को ग्राज उदारतापूर्वक महारमा जी के भादेशानुसार ट्रस्टी ( trustee ) के रूप में ही धन रखना चाहिये। जितने धन की उन को भावश्यकता हो उस को ही व रखें भौर बाक़ी धन सरकार के कोष में रखा जाय । लेकिन दुःख के साथ में मानता हूं कि यह भावना भभी लोगों में नहीं है। किन्तु धीरे धीरे यह भावना मध्यम श्रेणी के लोगों में, उच्च मध्यम श्रेणी धौर नीचे की मध्यम श्रेणी के लोगों में भा जायगी कि भव राष्ट्र से बढ़ कर कोई दूसरी संस्था ऐसी नहीं है कि जिस संस्था को भपने धन का ज्यादा से ज्यादा हिस्सा दान में उन को देना चाहिये जिस से कि

इसलिये व्यक्तिगत रूप से तो में इस का विरोध करता हूं कि जो छूट दी गई है वह छूट दी जाये। लेकिन हमें तो समाज की हालत को देखना है। यह एक रोगी की तरह है और रोगी का म्रापरेशन करना है तो ऐसा म्रापरेशन न करें कि रोगी की पीड़ा बढ़ जाये। इसलिये रोगी की हालत को देख कर म्रापरेशन जरा सा ढीला करना पड़ता है। तो सम्पत्ति कर के विषय में जो यह बिल हमारे पास रखा गया है इस हाउस में उस का में विरोध तो नहीं करता हूं, लेकिन में यह भवश्य चाहता हूं कि कम से कम छूट दी वाथ।

फिर जो नीचे की सीमा की गई है,
यद्यपि वर्तमान अवस्था में मं उसे ठीक समझता
हूं, लेकिन अच्छा होता कि उस सीमा को
घटा कर और नीचा कर दिया जाता। जितना
घन, एकत्रित घन समाज के कतिपय
लोगों के पास है, अच्छा है कि वह
जो एक तरह से मवाद सा है, उस को
हम निकाल लें। यदि हम थोड़ा थोड़ा
कर के उस को हटावेंगे तो भय है कि समाज
रूपी घरीर सड़ न जाये। इसलिये यह मवाद
रूपी जो एकत्रित घन रोग के रूप में हमारे
समाज में है, यह जहां कहीं इकट्ठा हो गया
है, इस को हम हटा वें ताकि समाज का हर
ग्रंग समान रूप से स्वस्थ रहे।

सभापित जी, भ्राप जानते हैं कि कितना बड़ा कार्यक्रम पंचवर्षीय योजना में हम ने विकास का लिया है। कोई भी माननीय सदस्य यहां ऐसे नहीं हैं जो कि समय समय पर वित्त मंत्री के सामने नहीं कहते हैं कि केन्द्र से हम को कोष मिलना चाहिये। मैं कहना चाहता हूं कि काम बढ़ा हुआ है प्रान्त की सस्कार का,

उस के पास बहुत काम है, तो प्रान्त की सरकार को यह काम करना चाहिये। फिर भी हम बार 'बार कहते हैं कि केन्द्र से सहायता मिलनी चाहिये। यह धन केन्द्र में तो ग्राने वाला है नहीं। लेकिन मैं इस सम्बन्ध में कहंगा कि सभी माननीय सदस्य यही भ्राग्रह करते हैं कि ज्यादा से ज्यादा काम राष्ट्र के विकास का, जनता की भलाई का हो। लेकिन जब धन का वक्त ग्राता है तो कहते हैं कि कम से कम सरकार के खजाने में पैसा जाये। यह दोनों काम एक साथ होने वाले नहीं हैं। श्राप यदि जनता की भलाई का काम करना चाहते हैं तो जहां समाज में ग्रजित धन, एकत्रित धन पड़ा है वह सरकार के कोष में लाने की कोशिश करेंगे तभी समाज को कल्याणकारी राज्य में बदल सकते हैं। भ्रगर श्राप चाहते हैं कि समाज को इस तरह बनावें तो हमारे लिये जरूरी है कि हम जहां से भी हो सके घन को सरकारी कोष में एकत्रित करें। फूल फूल से न तो मधुमक्खी लाती हैं। हमारा काम है कि जहां फूल हो वहां से मध् लेना चाहिये। लेकिन यह फूल नहीं है। यह तो एक रोग है, एक मवादरूपी धन जो बड़े बड़े धनियों के पास पड़ा हुन्ना है उस को मवाद की तरहरोग समझ कर निकालना चाहिये। यही उद्देश्य इस बिल का है। इसलिये मैं इस बिल का समर्थन करता हुं ।

Estate Duty Bill

सभापित महोदय, इस सम्बन्ध में एक बात यह कही गई है कि इस बिल का जो शासन होगा वह ठीक से नहीं होगा । इनकम टैक्स विभाग के चलाने का जो हमारा तजुर्बा है वह भी इस बात को महसूस कराता है । जिस प्रकार समाज के लिये हम झाज यह बोल रहे हैं कि हर जगह से हमारा फर्ज है कि रुपया लायें, उसी तरह से इस राष्ट्र का जो प्रशासिक झंग है उस के लिये झावश्यक हैं ह ग्रंग शुद्ध ग्रीर पवित्र हो। जिस प्रकार यह

ही है कि जनता में जो धनी लोग रहते वह सभी के सभी ऐसे नहीं है कि ग्रपने र्तव्य का ठीक से पालन करें, उसी तरह से ह भी मानना पड़ेगा कि मंत्री से ले कर ीचे चौंकीदार तक जो सरकारी शासन करते ं वें भी जो ग्रादर्श उन को रखना चाहिये हि ग्रादर्श नहीं रखते हैं। यह चाहे किसी व्यक्ति वशेष की कमी हो या समाज की कमी हो, धिकन जब हम कोई कानून बनाते हैं तो उस का शासन जनता के हित में ठीक तौर पर हो कर बहुत से मामलों में व्यक्तिगत पक्षपात व्यक्तिगत कमजोरी भौर व्यक्तिगत दूसरी सरी तरह की बातों के भ्राने से वह काम उचित रूप से नहीं होता है। इनकम टैक्स का प्रनुभव हम को बताता है कि इनकम प्रसैस (assess) करने वाले जो प्रकसर हैं उन को जैसा सिद्धान्तवादी होना चाहिये, व्यवहार में भौर भ्रपने काम में, वे वैसे सिद्धान्त-वादी नहीं होते हैं। वे प्रलोभन में ग्रा जाते हैं। धौर जब कहा जाता है कि प्रलोभन में भ्राकर कोई काम करते हैं तो उस की सजा के लिये तरह तरह के कानून यहां बनाये जाते हैं। हमारे कांस्टीट्यूशन में भी कहा है कि जब तक रीजनेब्ल भ्रपार्चुनिटी (reasonable opportunity ) नहीं दी जायेगी, यह तक कि सुप्रीम कोर्ट तक में उन की भ्रपनी निर्दोषिता साबित करने का मौका दिया गया है, तो बहुत से ऐसे पबलिक के काम करने वाले जो सरकारी कर्मचारी है, मै किसी सरकारी कर्मचारी पर किसी तरह का भारोप नहीं लगाता, लेकिन में कहता हूं कि हमारा शासन जो चलता है, उस में जब हम एक म्रादर्श को मानते हैं कि जहां धन इकट्ठा है वहां से वह भाजाये, तो सचाई के साथ उस का उपयोग करें, इस कानून को ठीक से व्यवहार में लावें, यह भी सरकार का फर्ज हो जाता है। में प्रपने मंत्री महोदय से कहंगा कि जहां आज धाप यह ग्रापरेशन समाज पर करने जा रहे

है तो वहां यह भी उचित है कि भाप को यह महसूस होना चाहिये कि जितने कानन यहां बनते हैं उन को ठीक ढंग से चलाने के लिये जिस तरह के कर्मचारियों की जरूरत है वैसे ही कर्मचारी रखे जायें। ग्रभी जो कर्मचारी हैं उन के घन्दर यह भावना नहीं है। कुछ कर्मचारी अवश्य हैं जो अपने कर्तव्य का पालन राष्ट्र के हित में करते हैं देश भिक्त को सामनेरख कर करते हैं। लेकिन बहुत से कर्मचारी, भौर कर्मचारी में में सिर्फ सरकारी नौकरों को नहीं रखता हं, मैं मंत्री से ले कर चौकीदार तक जितने हैं उन को रखता हं, तो जब वे शासन की गद्दी पर बैठते हैं तो उन को उस समय केवल न्याय करना चाहिये, बगैर किसी तरह का पक्षपात किये हुए, निर्मम हो कर एक सा बर्ताव उन को करना चाहिये। यह ऊपर से लेकर नीचे तक भौर सदस्य भी उस में शामिल हैं, सब में यह भाव होना चाहिये। माज द:ख के साथ कहना पड़ता है कि इस कल्याणकारी राज्य के चलाने के लिये जैसे शासक, जैसे व्यक्ति चाहियें, मंत्री चाहियें, मेम्बर चाहियें भीर चौकीदार चाहियें, बैसे नहीं मिलते । इसलिये बहुत से भाइयों को यह कहने का मौक़ा मिल जाता है कि क़ानन तो सरकार ऐसे बड़े बड़े बनाती है, लेकिन उन कानुनों के बरतने में गरीबों का स्थाल नहीं रखा जाता ।

संभापित महोदय, मैं भ्रपना समय सत्म होने से पहले एक बात यह भवश्य कहूंगा कि भाज इस कल्याणकारी राज्य के भन्दर एक निर्धन व्यक्ति का जैसा स्वागत किसी सरकारी भाफिस में होना चाहिये वह उस सरकारी भाफिस में नहीं होता है। मोटर पर बैठने वाला सरकारी भाफिस में जाय तो उस को कुर्सियां मिल जाती हैं, लेकिन एक गरीव बेचारा जिस के पास मोटर सहीं हैं

Bidi Industru

श्री एस० एन० दास] बह काम से जाता है तो उस के स्वागत करने की बात तो क्या उस के काम करने की भी कई दिनों तक नौबत नहीं झाती। इसलियें हम अपने माननीय उपमंत्री से कहेंगे कि जहां आज इस कानून के जरिये से झाप हिन्द-स्तान के संचित धन का बहुत बड़ा नहीं तो काफी हिस्सा लेने जा रहे हैं वहां भाप को इस बातका पूरा स्थाल रखनाहोगाकि जो मैशीनरी इस कानून को लागू करने भौर टैक्स इकट्ठा करने के लिये ग्राप बनावें उस के चनाव में बहुत बड़ी सावधानी बरतनी चाहिये । केवल पबलिक सरविस कमीशनं से नियक्त होने से हीं ईमानदारी का परिचय नहीं होता । युनिवर्सिटियों से लम्बी चौड़ी डिग्नियां हासिल कर के सरकारी नौकरी में प्रवेश पा जाना ही कोई ईमानदारी का लक्षण नहीं होता है। इस तरह के क़ानून को लाग करने के लिये मैं समझता हं कि ऐसे लोगों की एक विशिष्ट कमेटी बनानी चाहिये कि जो शिक्षा का स्थाल रखे भौर दूसरी भोर नये ठाट बाट का भी ख्याल रखे, लेकिन यह क्याल पहले रखे कि वह एक ईमानदार व्यक्ति होना चाहिये। भौर बातों में नम्बर दो भी हो तो कोई बात नहीं, लेकिन ईमानदारी में नम्बर एक ही होना चाहिये। हमारे देश में ईमानदारी की जो कीमत है वह कुछ भाज कम है और दूसरे गणों की जो क़ीमत है वह कुछ ज्यादा है। इस को कम करना होगा भौर ईमानदारी की कीमत को बढ़ाना होगा।

Discussion re.

Mr. Chairman: It is now 12-45 and I have to take up the half an hour discussion. Notices have been given by certain Members. One of them is Mr. Jasani.

DISCUSSION RE BIDI INDUSTRY

बी बसानी (भंडारा) : सभापति महोदय, मैं भाज इस सदन के सदस्यों के सामने इस देश के एक बहुत बड़े गृह उद्योग बीड़ी व्यवसाय

के सम्बन्ध में कुछ बातें रखना चाहता हूं। शायद हमारे में से कुछ भाइयों को यह स्याल होंगा कि इस बीडी के गृह उद्योग का ग्राज के दिन हमारी ग्राणिक व्यवस्था के ग्रन्दर कितना बडा और महत्वपूर्ण स्थान है। यह बीड़ी व्यवसाय हमारे देश के एक कोने से दूसरे कोने तक उत्तर से ले कर दक्षिण तक भौर पूरब से ले कर पश्चिम तक हमारे देश के हर एक गांव में फैला हमा है भौर इस बीड़ी उद्योग में हमारे ६ लाख भाई काम कर रहे हैं और माज इस गृह उद्योग के जरिये जो कुछ भी उत्पा-दन होता है, शायद हमारे में से कुछ भाइयों को यह ख्याल होगा कि हम सौ करोड़ रुपये की बीड़ी साल भर में बनाते हैं, परन्तु म्राज जिन पंजीपतियों के हाथ में यह गृह उद्योग है, वह भव इस गृह उद्योग का यन्त्रीकरण करना चाहते हैं श्रीर बीड़ी बनाने के यन्त्र हमारे इस देश में तैयार हुए हैं, एक तो बम्बई में तैयार हमा है भीर दूसरा बनारस में तैयार हमा है। मैं ग्राप को बतलाऊं कि इस बीडी उद्योग के जरिये सरकार को म्राज करीब ११ करोड रुपये की एक्साइज इयटी (Excise Duty) मिलती है, भ्रब हमें यह देखना है कि इस यन्त्रीकरण का हमारे इस देश की अर्थ-व्यवस्था के ऊपर क्या भ्रसर होता है? म्राप यह जानते हैं कि भ्रभी फाइव ईयर प्लान के भ्रन्दर जो हम नये उद्योग खोलने जा रहे हैं भौर जिन उद्योगों में हमारा ७०० करोड़ रुपया लगने के बाद पांच साल के ग्रन्त में हम केवल चार लाख भ्रादिमयों को काम दे सकेंगे, परन्तु ग्रगर इस बीड़ी व्यवसाय का यन्त्रीकरण हुन्ना, भौर वह यन्त्र जो बारह भादमी का काम करता है वह इस बीड़ी व्यवसाय में दाखिल हुमा, तो करीब करीब ूपांच लाख ग्रादमी उस में से बाहर निकल जायेंगे । ग्राज हमारे देश में बेकारी का सवाल बड़ा एक्यूट (acute) होता